FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE
ON
PUBLIC ACCOUNTS
(2021-23)

NINTH REPORT

on

Action Taken by Government on the Recommendations contained in the Twenty Seventh Report of the Committee on Public Accounts (2006-2008)

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(Presented on 16th March, 2022)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM 2022

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COMMITTEE ON PUBLIC ACCOUNTS (2021-23)

Composition

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Shri R. Venugopal, Deputy Secretary

Smt. Shamy J, Under Secretary

INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by

the Committee to present this Report, on their behalf present the Ninth Report

on Action Taken by Government on the Recommendations contained in the

Twenty Seventh Report of the Committee on Public Accounts (2006-08).

The Committee considered and finalised this Report at the meeting held

on 11th March, 2022.

SUNNY JOSEPH

Thiruvananthapuram

16[™] March 2022.

Chairman,
Committee on Public Accounts.

REPORT

This Report deals with the Action Taken by the Government on the recommendations contained in the 27th Report of the Committee on Public Accounts (2006-08).

The 27th Report of the Committee on Public Accounts (2006-08) was presented in the House on 10th July 2007. The Report contained Nineteen recommendations relating to Fisheries and ports Department. The report was forwarded to Government on 02.09.2007 seeking the Statements of Action on the recommendations contained in the Report and the final reply was received on 26.09.2017.

The Committee examined the statements of Action Taken received from the Government as its meeting held on 06.01.2010, 08.12.2010, 02.01.2013, 23.07.2014 and 22.11.2017. The Committee was not satisfied with the Action Taken by the Department on the recommendations in Para 6, 11, 13, 15, 18, 32, 35 and 40 and decided to pursue further. These recommendations, reply furnished thereon and further recommendations of the Committee are included in Chapter I of this Report.

The Committee decided not to pursue further action on the remaining recommendations, in the light of the replies furnished by the Government. Such recommendations of the committee and the Action Taken by Government are included in Chapter II of this Report.

CHAPTER I

FISHERIES & PORTS DEPARTMENT

Recommendation (Sl. No. 1, Para No. 6)

1.1 The Committee observes that there was lapse on the part of the department in not enquiring about the reputation and previous record of the company before entering into the agreement for purchasing the hydrojet marine speed boats. It is clear that the absence of a technical committee/expert has led to the purchase of defective boats. The committee directs the department to fix responsibility on the Officers responsible for buying defective boats. The Committee desires to know whether the department has actually constituted an expert committee as assured. The Committee also directs to inform whether the defective boats have been disposed of

Action Taken

1.2 The case relates to an audit objection during 1997. As the constitution of committee and related aspects are very old, the entire details could not be traced out. Hydrojet Boat No. I & III were disposed after observing formalities.

During auction held on 10.03.2008, the high bidder (Rs. 75,000/-) had then offered an amount of Rs. 91,500/- for Hydrojet Boat No.II. Government as per GO(Rt) No.259/09/F&PD dated 15.05.2009 have accorded sanction to dispose Hydrojet boat No. II @Rs.91,500/-.

Further Recommendation

1.3 The Committee recommends to conduct Vigilance enquiry on the fact that the boat went out of order after operating for only 800 hours.

Recommendation

(Sl. No. 4, Para No. 11)

1.4 The Committee finds that the work, (of Munambam Harbour) envisaged to be completed in March 1995, could be completed only in September 1997. It is clear form the Departments confession that it has failed in providing funds necessary for the timely completion of the project. The Committee desires that responsibility be fixed against the officers responsible for the lapse that has led to the delay and extra liability of Rs. 60.89 lakh.

Action Taken

1.5 An Agreement for the construction of Breakwater of Munambam Fishery Harbour was executed on 02.06.1992 for an amount of Rs.364 lakh with M/s. Paily Pillai & Sons Perumpallil Building Kolenchery P.O. Period of completion of the work was 24 months ie. Upto 17.06.1994. The time of completion was extended was up to 31.03.1995. The estimate for the work was prepared based on 1990 Schedule of Rates.

But during 12/94 the contractor stopped the work starting the due to huge pendency of bills, he was unable to proceed with the construction. Bills amounting to Rs.86.84 lakh were pending with the department during 12/94 for want of letter of credit. This pendency was cleared by the department during 3/95 when the letter of credit was received. Eventhough the bills were cleared by the department, the contractor intimated that further continuance of the work beyond 3/95 after expiry of agreement period would only be subject to revision of rates and other claims put forward by him.

Eventhough the agreement for the work was executed on 02.06.1992 the approach road to the weigh bridge in Munambam side was completed on 30.11.1992 and the approach road and weigh bridge in Azheekkode side on 12.04.1993. The Approach road to the Munambam weigh bridge was constructed by the contractor of the Breakwater as extra item after executing the agreement for Breakwater. The approach road to Azheekode weigh

bridge as well as the weigh bridge itself was entrusted to a separate contractor during 1/92 and 6/91. Since the work was not completed in time by the contractor, the same was cancelled and was re-arranged through another contractor Sri. C.I Mathew and the same was completed by 12.04.1993 only. Hence no lapse and occurred on the part of departmental officers in arranging these works.

In order to avoid delay in completing the work of breakwater, the work of approach road to Munambam weigh Bridge was arranged through the contractor of the Breakwater as extra item. The weigh bridge at Azheekkode side was arranged as a separate work before the agreement date of Breakwater. But the work could not be completed in time. Eventhough the weigh bridge was not completed the contractor could have started the supply of 5 to 10 Kg. stones for stack measurement for which weigh bridge was not required. But the contractor had not taken any step to commence the work even after directions from Department.

In view of the above factors it is clear that the department officers have taken all possible efforts to complete the works in time but the work was delayed due to the laxity of the contractors. Moreover no recommendation the rate revision was made. Hence there was no lapse on the part of the departmental officers, and therefore the direction to fix the liability on departmental officers may be reviewed.

The works of Munambam Fishery Harbour Project have been completed and the project commissioned in 8/2000. Revenue Collection from this period up-to-date is Rs. 1,04,03,129/-.

Further Recommendation

1.6 The committee was dissatisfied with the vague reply. The committee views seriously the fact that the department had not taken any steps to fix responsibility against the erring officials.

Recommendation

(Sl. No. 5, Para No. 13)

1.7 The Committee desires to be informed whether all the works related to the Project (Vizhinjam Fishing harbour) has been completed. The Committee opines that the Department has failed to fix responsibility for the omission, which had led to the loss of Rs.18.19 lakh. The committee urges the department to take necessary steps for fixing responsibility and also for making good the loss brought about by the Department. The Committee enquires whether arbitration clause has been completely deleted. If not the Committee suggest that clause be permanently omitted.

Action Taken

1.8 The arbitration clause has been permanently omitted. The officer who signed the agreement retired on superannuation on 30.09.1996. At the time of issuance of his NLC for claiming the pensionary benefits, the Government was requested whether NLC could be issued since there was a reference in the inspection Report of the Vizhinjam Division for 1995 about fixing of liability on the responsible officer for the loss sustained to Government due to non authenticated scoring of the arbitration clause in the agreement and the NIT. But he filed OP No. 30857/00 in the Hon'ble High Court of Kerala and thereafter W.A No.265/01 and the court vide judgement dated 18/01/2001 issued direction to release his pensionary claims.

All works related to the Vizhinjam Fishery Harbour Project are expected to be completed shortly, However balance works such as protection of Khabar, dredging, protection of D and E Block, Water Supply facility are to be arranged. The estimate for the same is being scrutinized.

Further Recommendation

1.9 The committee noticed that the slackness on behalf of the department in effecting the loss sustained to Government was purposeful and strongly criticized the department for not taking civil proceedings against the accused and observed that this was to help the delinquent to evade the recovery process.

The Committee recommends that the Department should initiate RR proceedings against the accused.

Recommendation (Sl. No. 6, Para No. 15)

1.10 The Committee urges the department to inform whether the work (Thangassery breakwater project) has been fully commissioned, and to enquire and inform the reason for enhancement of rate for the work.

Action Taken

1.11.

- 1. Thangassery Harbour fully commissioned in 3/2001.
- 2. The reasons for enhancement of rates for the work is detailed as follows.

1. Severe erosion in 1994

Severe erosion in 7/1994 resulted in the evacuation and rehabilitation of 224 fishermen families from the project area, construction of shore protection work etc. The approach road to the breakwater was also damaged due to the said natural calamity. The construction of shore protection works, rehabilitation and the re-construction of approach road had delayed the advancement of breakwater by 33 days, which in turn had delayed the work and the project completion.

2. Shifting the position of leeward breakwater.

The main component of the stage I works of the project ie, breakwater was commenced on 08.11.1991 with targeted date of completion on 07.11.1994. But the works could not be completed as targeted due to the following reasons and the stage I works could be completed only on 30.11.1997.

Soon after the commencement of the work the people of the locality demanded shifting of Leeward Breakwater towards South at Pallithottam and extension of the main breakwater up to 2100 m to have a wide basin and operational area. Accordingly project proposal for the II stage works were submitted to Government in 12/92. (The stage II work consists of shifting of the leeward breakwater of stage I breakwater under stage II. If stage I was completed and stage II was taken up afterwards the additional leeward breakwater could become superfluous. In order to avoid the same the sanction for stage 2nd was inevitable). But the sanction for stage 2nd could be issued only during 3/94 eventhough the proposal was made during 12/1992. This has delayed the completion of the stage I works by ½ year, which had consequently delayed the stage 2 works. Any delay in the progress of one breakwater will limit the advancement of the other breakwater.

Due to this delay the contractor was granted rate enhancement of 75% which had also increased total project cost. The schedule of rates was revised during the course of work 1992, 1996 and 1999. Since there was changes in the scope of work and as suggested by the Hon'ble High Court, the rates of the work had to be increased at par with the then prevailing schedule of rates.

Further Recommendation

1.12 The committee observed that the investigation process of Thangassery harbour was not done properly and so the work rate has to be enhanced as suggested by Hon'ble High Court. The Committee pointed out that lapse has occurred on the part of the department in handling this matter.

Recommendation

(Sl. No. 7, Para No. 18)

1.13 The Committee observes that the departmental rate for disposal of dredged sand (of Puthiyappa Fishing Harbour) has been revised as Rs.33 per cubic metre which is far below the approved Government rate of Rs.100. The committee suggests that fixing a standard rate on the basis of the average price at which sand was sold during the previous year would be more reasonable. The committee directs the department to auction the sand through open tender. The revenue thus earned could be an additional income to Government. The Committee also recommends for framing suitable guidelines for disposing of the dredged sand and spoils.

Action Taken

1.14. The surplus sand from puthiyappa Harbour was being sold based on the rates plus ST sanctioned by Government from time to time. The rate sanctioned in 2008 schedule of Rates is Rs.210/m3. Usually the rate of sand is increased in every schedule revision. Hence fixing an average price is not beneficial to Government as suggested. Since the schedule rate is comparatively more (Rs.210/m3) it is not expected that more rate will be obtained if open tender is invited. The amount collected through sale of sand for last 3 years is given below.

Year	Quantity	Amount Collected
		(Rs)
2006-07	26,726 m3	32,07,120
2007-08	30,574 m3	47,81,400
2008-09	32,712 m3	94,23,600
(up to 31.01.2009)		

The above details reveals that a good amount is collected through sale of sand from Puthiyappa Harbour. In these circumstances, it is suggested that the present system of sale of sand may be continued. The open tender system may not be advisable.

Further Recommendation

1.15 The committee noticed that the department had not followed the procedure for disposing the dredged sand. The Committee viewed the disposing of sand at a rate far below the Government rate as a serious one and recommended to take stringent action against the persons concerned after fixing responsibility.

The committee also revamped its earlier recommendation to fix a scheduled rate and to carry out auction through open tender so that the sale is fixed at higher rate.

Recommendation (Sl. No. 10, Para No. 32)

1.16 The Committee feels that the prevalence of large number of bogus primary societies under Matsyafed which are not doing much has adversely affected the implementation of various schemes in the Matsyafed. Therefore streamlining its functions by terminating those bogus societies is the need of the hour to make the implementation of the schemes more effective. The committee hopes that the department's move to terminate bogus societies would bring about a change for the better functioning.

Action Taken

1.17. There are 653 primary Societies affiliated to Matsyafed out of which 340 are in the marine sector, 182 in inland sector and 131 Women Cooperatives. Out of 653 societies 383 societies are working with proper budget and Business Development Plan. Matsyafed has so far assisted societies are functioning. Now Matsyafed is not providing any financial assistance to the societies that are working without proper budget and business plan.

Further Recommendation

1.18 The committee recommended to conduct a study on the nonfunctioning of genuine societies under Matsyafed and that steps should be taken to restore defunct societies.

Recommendation (Sl. No. 13, Para No. 35)

1.19 The Committee urges the department to take necessary measures to revive idle ice plants and to entrust the running of the ice plants to local self government bodies.

Action Taken

- **1.20** Action has been taken for the disposal of the following uneconomical ice plant/cold storage and their present stages are marked against each.
 - 1. Kasaba-Kasargode: Machineries disposed by auction. Approved by Government vide GO (Rt) 628/07/F&PD dated 24.09.2007.
 - Ice Plant Thalai Kannur Government accorded sanction vide GO (Rt) 282/05/F&PD dated 03.06.2005 to dispose of the machineries and directed Deputy Director of Fisheries, Kannur to take action accordingly.
 - 3. Ice Plant, Maplabay, Kannur Govt. accorded sanction to dispose of the machineries, vide Go (Rt) No.31/08/F&PD dated 16.01.2008.

- 4. Ice Plant, Valapattanam, kannur Action is being taken on the proposal submitted by the Director of Fisheries for the disposal of machinery.
- 5. Ice Plant, Madai Sanction accorded to hand over the machineries to SILK.
- 6. Ice Plant Beypore Machineries transferred to SILK as per GO (Rt) No.409/05/F&PD dated 29.07.2005.
- 7. Ice Plant, West Hill, Kozhikode Machinery transferred to SILK.
- 8. Ice Plant, Koyilandy, Kozhikode Machineries transferred to SILK.
- 9. Ice Plant, Thanur, Malappuram Action is taken to dispose the machineries based on GO (Rt)296/05/F&PD dated 08.06.2005.
- 10. Ice Plant, Ponnani Action is being taken to transfer machineries to SILK.
- 11. Ice Plant, Chavakkadu, Thrissur, Govt. Accorded sanction vide Go (Rt)No.725/07/F&PD dated 21.11.2007 to dispose the machinery and directed to Deputy Director of Fisheries, Thrissur to take action accordingly.
- 12. Ice Plant, Azheekode, Thrissur, Govt. Accorded sanction vide Go (Rt)No.249/06/F&PD dated 28.05.2006 to dispose the machinery and directed to Deputy Director of Fisheries to take action accordingly.
- 13. Ice Plant, Thrissur Machineries dispose of by auction.
- 14. Willington Ice and cold Storage Plant, Ernakulam, Action is being taken for getting proposal from Joint Director of Fisheries (CZ).
- 15. Cold Storage, Kottayam Disposed of the machineries.
- 16. Cold Storage, Kayamkulam Action is being taken for getting valuation certificate from Harbour Engineering Department.
- 17. Cold Storage, Chengannor Govt. Directed to dispose of the machineries according to the GO (Rt)No.299/2002/Fin. Dated

- 15.05.2002 and directed Deputy Director of Fisheries, Alappuzha to take action accordingly.
- 18. Ice Plant, Neendakara, Kollam, Action is being taken for getting valuation certificate from Deputy Director of Fisheries, Kollam.
- 19. Punalur Cold Storage Plant Kollam Transferred to Municipality.
- 20. Attipra, Thiruvananthapuram Machineries being disposed by auction.
- 21. Ice Plant, Vizhinjam Deputy Director of Fisheries, Thiruvananthapuram is entrusted to dispose of the Machineries by public auction. The Kitco has been entrusted the task of preparing project report for utilisation of land building attached to Ice plant and cold storages

Copy of the proposal drawn by KITCO for undertaking the study on effective utilisation of land and buildings of Ice Plants and Cold Storages of the Department at a consultancy fee of Rs. 15 lakh is enclosed. (Annexure I) Government vide G.O (Rt) No. 282/09/F&D dated 25.05.2009 have approved the proposal of KITCO (copy enclosed).

Further Recommendation

1.21 The committee decided to call for details of follow up action taken on the Government order mentioned in the reply.

Recommendation

(Sl. No. 18, Para No. 40)

1.22 The Committee directs the department to constitute a committee for conducting an in- depth study on Matsyafed and to submit its report to the committee within 3 months so as to bring about a qualitative change in the functioning of that body. The committee also directs the department to enquire into the allegations and to fix responsibility on the officers concerned

and to take necessary action against them.

Action Taken

1.23 As per G.O.(Rt) No.242/10/F&PD dated 25-03-10 a High Level Committee has been constituted for study on streamlining the functions of Matsyafed. Copy of the G.O. is enclosed. (Annexure II) Delay occurred due to administrative reasons. The Committee had public sittings in Thiruvananthapuram, Ernakulam and Kozhikkode. Separate sittings with Board of Directors of Matsyafed, Trade Union Organizations, exporters, NGOs etc. Have been concluded. The Committee is taking urgent steps to finalise the report.

Further recommendation

1.24 The Committee wanted to know whether the High Level Committee constituted for studying the functioning of Matsyafed had finalized its report. If so, the Committee directed to department to furnish it to the Committee.

Action Taken

1.25 The High Level Committee constituted vide G.O.(Rt) No.242/10/F&PD dated 25.03.2010 has finalised its report and the recommendation of the Committee has been approved vide G.O(Rt) No.226/11/F&PD dated 01.03.2011. Copy enclosed (Annexure 3).

Further recommendation

1.26 The Committee decided to examine the report of the High Level Committee constituted as per the recommendation of PAC on the functioning of Matsyafed in detail on a later date.

CHAPTER II

RECOMMENDATIONS WHICH THE COMMITTEE DOES NOT DESIRE TO PORSUE IN THE LIGHT OF THE REPLIES FURNISHED BY THE GOVERNMENT

FISHERIES AND PORTS DEPARTMENT

Recommendation

(Sl. no.2, Para no.7)

2.1 The Committee suggests that the department procures well equipped, high speed, seaworthy vessels designed according to international standards for marine enforcement activities so that hiring of private boats for rescue operations could be avoided. The procurement of such vessels could be through the Kerala State Inland Navigation Corporation, which could also be entrusted with the maintenance of such boats.

Action Taken

2.2 As per the G.O. (Rt) No.483/09/F&PD dated 06.08.2009 Government have accorded sanction to purchase 3 new Sea Rescue Boats plus accessories at a total cost of Rs.185.22 lakh + taxes.

Recommendation

(Sl. no.3, Para no.9)

2.3 The Committee points out that ban on bottom trawling being a regular features during monsoon and that department should take immediate steps for procuring boats suitable for patrolling the rough sea and avoid hiring boats for the purpose. The Committee directs the department to fix responsibility and to take action against those officers who had hired the boats on higher rate ignoring all formalities which were to be observed while hiring boats.

Action Taken

2.4 The department purchased three numbers of boat and accessories for sea rescue and patrolling during August 2010.

The file relating to hiring of boats during the Trawl ban period of 1994 is not traceable. On verification of the file relating to the hiring of boats in 1993, it is seen that impounding officers were not in a position to prevent illegal fishing due to the hostile attitude of fishing boats and non-availability of vessels suitable for patrolling in rough sea. As the boat owners of Kerala were not willing to spare their boats on hire basis, the only alternative left was to contact the boat owners of Tamil Nadu. Nowadays the department is getting boats at even lower rates in some districts and higher rates have to be paid in other districts. This may be due to the level of competition, risk involved and availability of boats in each District.

The boats hired in 1994 during trawl ban period were effectively used for patrolling and the action of Director of Fisheries was already ratified by Government.

Recommendation

(Sl. no.8, Para no.20)

2.5 In the statement of remedial measures taken (on Mopla Bay Fishing Harbour) Furnished by the department it is seen that no provision was given for works under water and that the contractors had been informed about that site by the department making it clear that the work was to be carried out reclaimed area. Also the contractors were to quote the rate after fully acquainting themselves with the prevailing site conditions. The Department has provided extra payment of Rs.20.48 lakh to the contractor for reclamation work as the site was submerged. This contradicts the Department stand that the site was already reclaimed it is evident that there has been lapsed in the preparation of estimate. The Committee therefore requires the Department to

conduct an enquiry into the various aspects related to the preparation of estimate and to undertake proper investigation before preparing the estimate. The Committee also suggests an enquiry into the sanction of extra item of work resulting in undue financial aid to the contractor.

Action Taken

2.6 The Harbour Engineering Department had already initiated action for reclamation of the area proposed for the construction of wharf at Mopla Bay, at the time of preparation of estimate for the wharf. Hence while issuing Technical Sanction for the work, no provision for working in or under water condition was given in the estimate. Usually for boring work in or water, provision for forming temporary bunds/floating platform for supporting the boring plant will be given the estimate. Since the reclamation work was already arranged and expecting its completion prior to wharf work, no provision was given in the estimate for wharf for underwater construction. The contractors participating in the tender, will be able to understand the provisions given in the estimate for the work during inspection of site and discussion with departmental officers before quoting their rates. No where in the tender schedule it was stated that the work had to be carried out Also the contractors participating in the tender, who had underwater. contacted the site officers had been informed of the action already initiated by the department for reclaiming the proposed wharf construction site. Hence the contractors were well aware that the reclamation work was already arranged and in a competitive tender the contractors quoted their rates, anticipating that the wharf construction would be on reclaimed area and not an underwater construction. On scrutiny of the other tenders accepted during that period it could be understood that the lowest rate received for the work was less than that of land-based constructions.

Considering the above points, it can be presumed that the contractors who participated in the tender for the said work had quoted their rates for carrying out the work on the reclaimed land only.

Later as the reclamation work could not be arranged as a separate work, the ring bunds and reclamations were done through the contractor of wharf as extra items. The work was entrusted to the contractor of wharf, as it was essential to do the work and was not envisaged in the original schedule for the work as per original agreement and on the best interest to complete the work in time. Even if the work was arranged separately, the department had to pay for the work of ring bund and reclamation. Hence, the payments made for the extra items could not be considered as undue financial aid to the contractor.

In these circumstances Government had taken all steps for timely completion of the work and no undue financial aid was granted to the contractor on account of this work.

Recommendation

(Sl. no.9, Para no.31)

2.7 The Committee observes that the functioning of the Kerala State Cooperative Federation for Fisheries Development Limited (Matsyafed) formed for all round development of fisheries sector depicts a dismal picture as it is not functioning in the right direction as intended at the time of its formation. Non-utilisation/ misutilisation of funds received from Government and Government Agencies, large scale diversion of money earmarked for the implementation of specific schemes etc are the common features of Matsyafed.

Action Taken

2.8 Matsyafed has not misutilised any fund sanctioned under various

schemes/ projects implemented over the years. In certain cases they were forced to utilise the fund for some purposes, deviating from the original approved pattern, which were felt more beneficial to the fisherfolk and felt as the need of the hour, particularly based on the specific demand from the sector. For this, the Federation used to send request for formal approval from the concerned authorities. All these things happened only due to the innovations introduced in the sector for the betterment of target groups.

Recommendation

(Sl. no.11. Para no.33)

2.9 The Committee observes that it is high time the Department took steps for utilizing the funds received for the purpose for which it is provided, strictly following the rules and procedures set down for the utilisation of money from public Exchequer.

Action Taken

2.10 Strict instructions has already been given to concerned officers for utilising the funds released for the purpose for which it is provided.

Copy of the instruction enclosed (copy of the U.O. Note No.E2/18052/07 dated 12.11.2007 of Director of Fisheries) Annexure IV.

Further recommendation

2.11 The Committee observed that the reply furnished by the department was to delude and misguide the Committee and strongly criticized the department for not furnishing the actual measures taken in this matter.

The Committee enquired whether the Circular instructions are complied with or not and insisted that furnishing action taken statements the follow up action based on the Circulars issued should also be mentioned.

Action Taken

2.12 The funds for various schemes allocated to Matsyafed are released to the

beneficiaries through the Primary Co-operative societies. The Fishery Development Officers and Senior Co-operative Inspectors of the department are entrusted with the duty of inspecting the records and ensure that the benefits of the scheme are actually received by the beneficiaries itself. Further, recommendation for release of funds to Matsyafed are made only after obtaining the Utilisation Certificate of previously sanctioned funds in the prescribed form. Over and above this, the concurrent Audit Team headed by the Assistant Registrar of Co-operative Department also conducts detailed statutory audit of all transaction of Matsyafed.

Recommendation

(Sl. no.12, Para no.34)

2.13 The Committee requires the department to provide a report on whether the scheme for starting cold chain projects for developing infrastructure facilities in selected fishing villages / markets has achieved its objective. The Committee desires to be informed whether the unspent balance amount of Rs.1.66 crores retained by Matsyafed has been refunded.

Action Taken

- **2.14** Under the Cold Chain Scheme a 50:50 Centrally Sponsored Scheme, Matsyafed has received a total amount of Rs.481.90 lakhs (Rs.295 lakhs from Government of India and Rs.186.90 lakhs from Government of Kerala). With this amount Matsyafed has renovated the following units to bring about infrastructure facilities in the coastal villages.
 - 1. Matsyafed Ice &Freezing Plant, Kochi.
 - 2. Matsyafed Ice Plant, Thanur.
 - 3. Matsyafed Ice Plant, Koilandy.
 - 4. Matsyafed Ice Plant, Thalai.
 - 5. Matsyafed Ice Plant, Kasaba.

Matsyafed Ice & Freezing Plant became a full fledged unit to process fish and fishery products with a cold storage capacity of 600 tons and a freezing capacity of 27.5 tons per day. The plant is equipped with 2 blast freezers, one plate freezer and one IQF freezer. It has also installed a flake ice unit of about 15 tons capacity which is used for the in house processing. The plant started processing of fish and fishery products and export is also stated to various countries on very large scale. The MIFP has been continuously earning working profits for the last 5 or 6 years. During the year 2011-12, the MIFP has achieved a working profit of Rs.110 lakhs for 9 months from April 11 to December 2011.

Matsyafed has renovated 4 Ice Plants which are transferred from Fisheries Department to Matsyafed. All the four Ice Plants are operated by the nearby the fishermen members co-operative societies, so that the benefit could be availed by the fishermen.

The unspent balance of Rs.166 lakhs as stated in the report is subsequently utilised for the very same purpose. From the above it can be seen that the amount is used exclusively for the purpose for which is allotted.

The Managing Director, Matsyafed has reported that the very object of the project can be fulfilled only through forward linkage to relating units and hence the balance amount of Rs.17.94 lakh was utilized for the

following purposes.

- (i) Vehicle for mobile mart Rs. 7,65,395
- (ii) Capital expenditure for EU approval Rs.5,54,254
- (iii) Construction of Fish Mart. —Rs.4,78,768

Total — Rs.17,98,417

The Managing Director, Matsyafed has requested to exempt them from refund of the amount as the entire amount has been utilized for the same purpose. The request may be accepted.

Recommendation

(Sl. no.14, Para no.36)

2.15 The Committee requires the department to inform about the present position regarding the functioning of two prawn hatcheries at Kollam and Kannur under Matsyafed.

Action Taken

2.16 The Matsyafed prawn hatchery, Moplabay, Kannur is the first commercial hatchery established in the state with the technical collaboration of the Central Marine Fisheries Research Institute, Cochin and the Marine Products Export Development Authority during 1988-89, for the production of 80 lakhs of post larvae of white prawn Penaeus-indicus. As soon as the hatchery was commissioned in 1989, the scenario of the culture of Indicus prawn was shifted to tiger prawn and the system was therefore modified to suit the production of tiger prawn seeds at a cost of Rs.35 lakhs for the production of 300 lakhs seeds/annum of tiger prawn, P. Monodon. Till 1994-95, the hatchery has produced tiger prawn seeds and sold not only to the farmers of Kerala but also to neighbouring states. Onset of the fatal white spot syndrome virus disease (WSSV) in Kerala during 1995-96 had a devastating effect on prawn culture activities. This had affected the production of the Hatchery and is still continuing. No proper control for the diseases is so far reported from any corner of the country. However by producing high quality seeds to cater to the needs of the farmers who are continuing the culture with good management practices can save the culture activities to a certain extent.

The seed production of the river prawn, Macrobrachium rosenbergi has started from 1999 onwards as a part of its diversification. The prawn farmers

of the Malabar region has virtually stopped the Brackish water prawn culture as a result of the unchecked WSSV disease. However by supplying seeds to the farmers who are undertaking culture operations and also considering the quality of seeds, the hatchery has started generating marginal profits. Now the hatchery is capable of producing both penaeids and palaemonid prawns and the production is restricted to demand only. This is the main reason for low production in the hatcheries.

A research scheme in penaeid prawns funded by the Department of Science and Technology is fast progressing. Encouraging results were obtained. Steps have been taken for operating the hatchery successfully and profitably. Considering the necessity of diversification for achieving maximum productivity, steps have been taken for the seed production of ornamental fishes. The tourist importance of the place is high and to exploit the chances an Aqua Park is also proposed for Moplabay Hatchery. In addition to this a Mud crab hatchery is also proposed with the technical collaboration of the Rajeev Gandhi Centre of the Marine Products Export Development Authority. The product wise details of the Hatchery is as follows.

<u>Kannur</u>	<u>2006-07</u>	2007-08
Quantity produced	130.9 lakh seed	130.93 lakh seed
Value	Rs.18.71 lakhs	23.94 lakhs
Net Profit	-(1.52)	1.36

Matsyafed Prawn Hatchery, Thirumullavaram – Kollam

The second hatchery established and commissioned by Matsyafed utilizing temporary facilities is unique among the history of hatcheries for commissioning within 42 days from the date of land documentation. The hatchery was functionally commissioned in 2000 with ful-fledged facilities.

Since then *P.monodon* is the major species of production and has been running profitably through the production of the river prawn *Macrobrachium rosenbergi* and Tiger Prawn. The main market of the seeds are Andhra Pradesh, West Bengal and Uttar Pradesh. Proximity to the Trivandrum International Airport support constant production and supply of seed and constant profit. The hatchery has a production capacity of 300 lakhs of PL 20 per annum and established at a cost of 93 lakhs. The tidal waves of the tsunami have damaged the hatchery structures and the estimated loss was to the tune of Rs.43.19 lakhs which has affected the production during 2004-05. The hatchery is suitable for the seed production of all desired species having commercial importance.

The production-wise details of the hatchery is a follows;

<u>Kollam</u>	<u>2006-07</u>	<u>2007-08</u>	
Quantity of seed produced	190.18 lakh seeds	173.08 lakh seeds	
Value	Rs.50.77 lakh	56.30 lakh	
Net Profit	14.03	19.18	

Recommendation

(Sl. no.15, Para no.37)

2.17 The Committee points out that Matsyafed could construct only 3400 houses utilizing Rs.51 lakh against the target of 10,000 houses to be completed under the HUDCO aided subsidized housing scheme. The decision to construct toilets for fishermen using the unspent balance of Rs.89 lakh is a move towards the Welfare of the fishermen community. The Committee points out that 50,000 houses had been proposed for families affected by Tsunami. But affected families actually come about only 6000 in number. The Committee therefore recommends to allot the surplus house to the poor fishermen families after identifying the needy through Matsyafed. The

Committee also suggests to combine the Tsunami Housing Scheme with other on going housing schemes for the fishermen community so that they could derive maximum benefit from it.

Action Taken

2.18 Vide G.O.(MS) No.29/93/F&PD dated 13/10/1993, Government have accorded sanction for the construction of 10000 houses under Rajiv Gandhi One Million Housing Scheme (ROMHS) for the fishermen of Kerala to be completed with 5 years and was entrusted with the task of implementation to scheme. The unit cost of the housed constructed under this scheme was Rs.15000/- (HUDCO) loan Rs.12500/- Government subsidy Rs.1500/- and beneficiary contribution Rs.1000/-.

Accordingly Matsyafed took up the implementation of construction of 1400 houses under ROHMS Phase IV Group I in May 1994 and another 2000 houses under ROHMS Phase IV Group II during 1995-96.

The details of this funds received from Government are follows:

Head of Account	Budget Provision Year	Amount received (Rs in lakh)	Amount utilized (in total) Rs in lakhs	Balance with Matsyafed (Rs in lakh)
2405-800-96	1993-94	50		
2405-800-96	1994-94	30	51	89
2405-800-96	1995-96	30	21	09
2405-800-96	1996-97	30		

Due to enormous escalation in the cost of construction, the response of the fishermen was very poor towards this scheme as the unit cost was only Rs.15000/-. Considering the situation Government increased the unit cost of Economically Weaker Section (EWS) Housing Scheme to Rs.26000/- from Rs.15000/- and also increased the subsidy component to Rs.9000/- from Rs.1500/- vide G.O. (MS) No.46/95/Housing Department dated 06/07/1995 stating that all the last instalment assistance on 06/07/1995 are eligible to get

the subsidy amount at the increased rate of Rs.9000/- As Housing Scheme came under this category, they have requested for sanction to extend the benefit of hike in subsidy rate. Accordingly, of the 3400 houses taken up, 2400 beneficiaries of Matsyafed were eligible to get subsidy amount at the enhanced rate, which had not received the last instalment as on 06/07/1995. But so far they have not received any additional amount of sanction from Govt to pass on the benefit of increased subsidy to this 2400 beneficiaries. As such Matsyafed could not utilize the balance amount of Rs.89 lakhs for want of sanction from Government to enhance the subsidy amount. At this point of time the implementation of Housing Scheme was transferred to local bodies ie. From 1997-98 onwards. Therefore Matsyafed could not take up any further construction of houses. The balance subsidy amount of Rs.89 lakhs have been deposited in Treasury Saving Account No.743 with district Treasury, Trivandrum.

Vide G.O.(Rt) No.382/07/F&PD dated 18/06/2007, Government have directed Matsyafed to remit the amount of Rs.86.50 lakhs after deducting Rs. 2.50 lakhs from Rs.89 lakh, being the amount spent by Matsyafed from construction of houses in connection with rehabilitation programme of Vizhinjam harbour. Based on this direction, the amount of Rs.86.50 lakh was refunded and the same was deposited in the TSB Account No.14140 of Director of Fisheries on 20/11/2007.

In the meeting held on 23/11/2005 in the Chamber of Hon'ble Minister for Fisheries, it was decided that the unutilised amount of Rs.89 lakh available with Matsyafed will be refunded to Fisheries Department for payment of spill over claims under housing scheme implemented by the Department. Accordingly, request was submitted in letter No.F3/2482/04 dated 21/02/2007 for issuing necessary direction in the Matsyafed to deposit the balance amount in TP of Director of Fisheries. As Fisheries Director was not operating any TP account at that time, permission was sought in letter No.F3/2482/04 dated

12/03/2007 for opening a new account for depositing the amount refunded by Matsyafed. In G.O.(Rt) No.382/07/F&PD dated 12/06/2007, sanction was accorded to deposit the amount in TP account. As TP account of Director of Fisheries was not in operation, the amount was deposited in TSB account. This amount was subsequently utilised for reconstruction / renovation of fishermen houses and for providing sanitation facilities.

- (a) Rs.27.6 lakh was allotted to Deputy Director of Fisheries, Thiruvananthapuram for reconstruction of 74 fishermen houses in Poonthura new colony vide G.O.(Rt) No.178/08/F&PD dated 15/03/2008.
- (b) Rs.17.80 lakh was sanctioned for the renovation of 89 fishermen houses and providing sanitation facilities in the Districts of South Zone vide G.O.(Rt) No.190/08/F&PD dated 18/03/2008.
- (c) Rs.21.00 lakh was sanctioned for the renovation of fishermen houses and providing sanitation facilities in the Districts of Central Zone vide G.O.(Rt) No.204/08/F&PD dated 25/03/2005.
- (d) Rs.21.60 lakh was sanctioned for the renovation of fishermen houses and providing sanitation facilities in the Districts of North Zone.

Recommendation

(Sl. no.16, Para no.38)

2.19 The Committee desires to be informed whether Matsyafed is still under agreement with the foreign firm for supplying outboard engines.

Action Taken

2.20 The is no agreement at present with the foreign firm for the supply of out Board Motors. Matsyafed is importing OBMs directly from M/s Suzuki Motor Corporation, Japan through Letter of Credit based on their proforma invoice.

Recommendation

(Sl. no.17, Para no.39)

2.21 The Committee requires the department to inform about the actual amount which the department could collect from the fishermen, towards the premia for personal accident insurance scheme and also whether the National Insurance Company has refunded the excess premium remitted by Matsyafed.

Action Taken

2.22 Matsyafed Group personal Accidental Insurance scheme was started in the year 1995. From the financial year 1995-96 to 2001-02 the scheme was implemented with National Insurance Company Ltd. The total premium remitted by Matsyafed for the members of primary societies from 1995-96 to 2001-02 was Rs. 110.618 lakh and could collect only Rs.63.134 lakh. Matsyafed remitted the amount every year in advance for covering the members in time. The balance amount due from fishermen was Rs.47.482 lakh. Even after conducting repeated collection drives and series of campaigns in the field, Matsyafed could not collect the arrears from the fishermen. The insurance company has not refunded the advance paid as they have covered all the members during their tenure. The practice of making advance payment of premium to Insurance Company has been dispensed with and since 2001-02 Matsyafed conduct a campaign during February – March for enrolment. The premium amount is remitted to insurance company before 31st March and Insurance is effected from 1st April only to those fishermen thus enrolled.

Recommendation

(Sl. No. 19, Para No.42)

2.23 The Committee desires to know whether the balance quantity of the dredged soil (in Vizhinjam Harbour Project) has been sold. The Committee directs the department to fix responsibility and to take action against officers who are involved in the selling of sand and bringing about loss to Government.

Action Taken

2.24 Tenders were invited for removing 60000 m3 sand from the dredging area on 03/04/1999 fixing last date of receipt 28/04/99. Two tenders were received with quoted rate of 50Ps/M3 and 53/Ps/M3. When re-tendered the highest tenders quoted Rs.12/m3 and produced EMD of Rs.1500/- against the required EMD of 18000/- along with the tender. So the next higher tender was enquired whether it was willing to do the work at Rs.12/m3. But he was not willing to accept the condition, and hence the other tender was submitted to Government for sanction. The government rejected the tender stating that the sand was to be used for the construction of Fishery roads in Thiruvananthapuram District which required huge quantity of filling. At this time there were no fishery road works at Thiruvananthapuram under Harbour Engineering Department. Since the PWD had been contacted for the disposal of science. But no requirement was reported from that file. By this time, Government had decided to partially commission the Fishery Harbour facilities at Vizhinjam after arranging dredging works there. The work of dredging was arranged as to reaches and the dredge materials dumped in the Department area for disposal. Hence open tenders were invited for removing 24,000 m3 of dredged sand dumped from the project area on 7.05.2003 fixing last date on 10.06.2003. The highest rate received was Rs.95/m3 and on negotiation it was agreed to remove the soil @ Rs.97/m3. Accordingly the

tender remitted Rs.2560800/- towards the cost of sand and Rs.55,165/towards interest on delayed payment. During the time of removal of sand
from the dumping site the authorities of Muslim Jama-ath of nearby site
obstructed and forced to stop the work demanding construction of house for
the evicted persons and commencement of work of construction of Cargo
Wharf. Hence no loss was sustained to Government.

Thiruvananthapuram, 16th March, 2022.

Sunny Joseph,
Chairman,
Committee on Public Accounts

Appendix

Summary of Main Conclusion/ Recommendation

SI. No.	Para No.	Department Concerned	Conclusion/ Recommendation
1.	1.3	Fisheries & Ports Department	The Committee recommends to conduct Vigilance enquiry on the fact that the boat went out of order after operating for only 800 hours.
2.	1.6	Fisheries & Ports Department	The committee was dissatisfied with the vague reply. The committee views seriously the fact that the department had not taken any steps to fix responsibility against the ening officials.
3.	1.9	Fisheries & Ports Department	The committee noticed that the slackness on behalf of the department in effecting the loss sustained to Government was purposeful and strongly criticized the department for not taking civil proceedings against the accused and observed that this was to help the delinquent to evade the recovery process. The Committee recommends that the Department should initiate RR proceedings against the accused.

4.	1.12	Fisheries & Ports	The committee observed that the
		Department	investigation process of Thangassery
:			harbour was not done properly and so
			the work rate has to be enhanced as
	:		suggested by Hon'ble High Court. The
			Committee pointed out that lapse has
			occurred on the part of the department in
			handling this matter.
5.	1.15	Fisheries & Ports	The committee noticed that the
		Department	department had not followed the
			procedure for disposing the dredged
	:		sand. The Committee viewed the
			disposing of sand at a rate far below the
			Government rate as a serious one and
			recommended to take stringent action
			against the persons concerned after
			fixing responsibility.
			The committee also revamped its
	!		earlier recommendation to fix a
			scheduled rate and to carry out auction
			through open tender so that the sale is
			fixed at higher rate.
6.	1.18	Fisheries & Ports	The committee recommended to conduct
		Department	a study on the nonfunctioning of genuine
			societies under Matsyafed and that steps
			should be taken to restore defunct
			societies.
	ļ		

7.	1.21	Fisheries & Ports	The committee decided to call for details
, .		Department	The committee deduct to call for details
			of follow up action taken on the
			Government order mentioned in the reply.
8.	1.24	Fisheries & Ports Department	The Committee wanted to know whether
			the High Level Committee constituted for
			studying the functioning of Matsyafed had
			finalized its report. If so, the Committee
			directed to department to furnish it to the
			Committee.
9.	1.26	Fisheries & Ports Department	The Committee decided to examine the
			report of the High Level Committee
			constituted as per the recommendation
			of PAC on the functioning of Matsyafed
			in detail on a later date.

നമ്പർ. ഇ2-18052/07.

ഫിഷറീസ് ഡയറക്ടറാഫീസ്, തിരുവനന്തപുരം, തീയതി : 12/11/2007.

യു. ഒ. നോട്ട്

വിഷയം:- ഫിഷറീസ് - പബ്ലിക് അക്കൗണ്ട്സ് കമ്മിറ്റി - (2006-08) - 27-ാമത് റിഷോർട്ട് ശുപാർശകളിന്മേൽ സ്വീകരിച്ച നടപടി - സംബന്ധിച്ച്.

സൂചന:- 2/11/07-ലെ 13176/സി2/07 മ.തു.വ. നമ്പർ സർക്കാർ കത്തും

സൂചന പ്രകാരം ലഭിച്ച ശുപാർശകളുടെ പകർഷ് ഇതോടൊഷം ഉള്ളടക്കം ചെയ്യുന്നു. അതിൻ പ്രകരം പദ്ധതികൾക്ക് അനുവദിക്കഷ്ടെ തുക വകമാറി ചെലവഴിക്കാതിരിക്കാൻ പ്രത്യേകം ശ്രദ്ധ പതിഷിക്കേണ്ടതും, തുക അലോട്ട് ചെയ്യുമ്പോൾ ഹെഡ് ഓഫ് അക്കൗണ്ട് ശരിയാണെന്ന് ഉറഷു വരുത്തേണ്ടതുമാണ്.

> ഫിനാൻസ് ഓഫീസർ, ഫിഷറീസ് ഡയറക്ടർക്കുവേണ്ടി.

Not live

സൂപ്രണ്ട്, സി/ഇ1/എഫ്3/ജി/എൻ സെക്ഷനുകൾ. ജെ.എൽ-2/6/09

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GOVERNMENT OF KERALA

Directorate of Fisheres Current Seen by

Abstract

Fisheries & Ports Department buildings of ice plants and cold storages under Fisheries Department - Proposal b KITCO - Approved - Orders issued:

Preparation of plan for utilization of land and Addl. DE

FISHERIES & PORTS (C) DEPAR MENT

G.O.(Rt)No.282/09/F&PD

Dated. Thirdwanapthapelram, 25-5-2009

Read:- 1. GO (Rt) No.620/07/F&PD dated 20-9-2007

2. Lr.No.N3/12322/07 dated 28-3-2008, 18-1-2009 and 4-5-2009

ORDER ...

As per the GO read above Government have constituted a Committee for making a proposal with KITCO assistance for utilization of land and buildings of ice plants and cold storages under Fisheries Department.

2. As per the letter dated 28-8-2008 read above; the Director of Fisheries has forwarded the proposal drawn by KITCO for undertaking the study on effective utilization of land and buildings of ice plants and cold storages of the Department at a consultancy fee of Rs! 15 takhs (Fifteen Lakhs only), for approval I

- 3. Government have examined the matter in detail and are pleased to approve the proposal drawn by Kerala Industrial and Technical Consultancy Organisation (KITCO) for undertaking a detailed study on effective utilization of land and buildings of 20 ice plants and cold storages under the Eishenes Department at a consultancy fee of Rs.15 (Fifteen) laes plus service tax @ 12.36% of the fee.
- 4. The study will cover the condition of existing facilities and level of present activities of the installations, locational advantages and utilization options, recommended option for effective utilization, preliminary estimate and prefinancial analysis and drawal of a total management plan. Draft project report (two copies) will be submitted within a period of 3 months and five copies of final report presented within 10 days of receipt of comments on the draft report.

5. The expenditure will be met from the head of account 2405-00-800-97-

34 (OC) (P).

By Order of the Governor, K.Radhakrishnan Additional Secretary to Government

To

The Director of Fisheries, Thirnvananthapuram:

The Principal Accountant General (Audit), Kerala, Thiruvananthapuram The Accountant General (A&E), Kerala, Thiruvananthapuram Stock file/O/c

Copy to:-

PS to Minister (Fisheries & Registration)

Disposal leading to G.O.(Rt)No.620/07/F&PD dated 20-9-2007.

Forwarded/By Order

Section Officer

Estd. In 1972 by IDBI & Govt. Of Kerala

No. ^{418 구} : PR-1:RB:2008 January 29, 2007

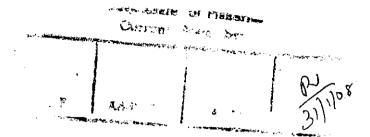
The Director of Fisheries, Directorate of Fisheries, Vikas Bhavan, Thiruvananthapuram-695 033. Regd. Office: P.B. No. 1820, Ravipuram, M.G. Road, COCHIN 682 016, Kerala, India Tel: 91-484-2357437/2357699/2357478 (MD)

Fax: 91-484-2357687

E-mail: mail@kitco.in / kitco@vsnl.com

Web Site: www.kitco.in

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Dear Sir.

Sub: Utilisation Plan for 20 Ice plants and associated land located all over Kerala.

Ref: Your letter No.N3/12322/07 dated 03.12.2007.

We are happy to receive your enquiry for preparation of report on effective utilisation of 20 lce plants and associated land coming under the Fisheries Department. We are submitting our offer for the subject work as follows.

SCOPE OF WORK

The scope of work will cover study of the following.

- Condition of existing facilities and level of present activities.
- Locational advantages and utilization options.
- Recommended option for effective utilization.
- Preliminary estimates and pre-financial analysis.
- 5. Total management plan.

Note: The scope does not include physical survey of land available with the Fisheries Department at the 20 sites under consideration since the extent and topography of land varies from site to site. However, this can be carried out at extra cost at actuals.

Details like land records, site plan, building plans and other relevant data required for the study of each site are to be provided by the Fisheries Department.

TIME REQUIREMENT

The study will be completed and draft project report submitted within a period of 3 months. The report will be finalised within 10 days of receipt of your comments on the draft report.

SUBMISSIONS

The draft report will be submitted in 2 copies and the final report in 5 copies.

CONSULTANCY FEES

Our fee for preparation of the project report for the 20 sites as per the scope of work specified above will be Rs.15 lakh. Service tax at the applicable rate for consultancy services, which is presently 12.36%, shall be paid extra.

TERMS OF PAYMENT

- 50% of the fees may be paid as advance along with the Work Order. 1.
- 40% on submission of the draft report. 2.
- Balance 10% on submission of the final report. 3.

VALIDITY OF THE OFFER

Our offer will be valid for acceptance for a period of one month.

We believe our offer will be acceptable to you. If you need any clarification on the above, we will be happy to furnish the same.

Awaiting a favourable decision from your side and thanking you,

Yours faithfully,

Cyriac Davies. General Manager.

\\Linux\windows\KITCO-I\d\2008\Pr-I\pu\\tr\Land Utilisation_Fisheries.doc\u00e4r

Appexure TI

GOVERNMENT OF KERALA Abstract

Fisheries and Ports Department- Study on streamlining the functions of Matsyafed -Committee constituted - Orders issued.

FISHERIES & PORTS (B) DEPARTMENT

GO(Rt)No.242/10/F&PD

Dated, Thiruvananthapuram, 25-3-2010

Read: Letters No.F3/19748/07 dated 4-2-09 and 17-3-09 from the Director of Fisheries. Thiruvananthapuram.

ORDER

The Public Accounts Committee (PAC)- 2006-07 of the Kerala Legislature in its 27th Report at para 40 has directed to constitute a committee for conducting an indepth study on Matsyafed and to submit its report to the Committee within 3 months so as to bring about a qualitative change in the functioning of that body. As per the letter read above the Director of Fisheries has furnished a proposal for constituting a high level committee to conduct a deep study on the functions and affairs of Matsyafed based on the recommendations in the above PAC report.

2. Government have examined the matter in detail and are pleased to constitute a committee with the following members for conducting an indepth study on functioning of Matsyafed.

1. Shri.M.M. Monayee, MLA

: Chairman

2. Dr. Martin, Department of Economics, Maharajas College, Ernakulam

: Member

3. A representative from Finance Department

: Member

4. Additional Secretary to Government (Fisheries): Member

Fisheries & Ports Department

5. Deputy Registrar, Fisheries Department,

Directorate of Fisheries

: Convenor

- 3 The terms of reference of the Committee shall be as follows:
 - 1. To streamline the functions and affairs of the Matsyafed under a professional outlook and also to conform with the Kerala Co-operative Societies Act & Rules and also assuring prudence and discipline in the finance management.

To offer suggestions for the qualitative improvement in the management and Ħ.

accounting systems of the primary co-operative societies.

- Review of the department level mechanism in supervising the Fisheries Coiii. operative Societies and the Fisheries Co-operative sector in general.
- 4. The Committee shall submit its report within 3 months to the Committee on Public Accounts of the Kerala Legislature under intimation to Government.

5. The Managing Director, Matsayfed will arrange for all facilities required for C functioning of the Committee.

By Order of the Governor, K.Radhakrishnan, Additional Secretary to Gov L

To

Shri. M.M.Monayee, MLA (with C/L) The Hon'ble Chairman, Committee on Public Accounts, Kerala Legislature Secretariat, Thiruvananthapuram -33 (with C/L) The Private Secretary to the Hon'ble Speaker, Kerala Legislature Secretariat, Thiruvananthapuram -33 (with C/L) The Secretary, Kerala Legislature, Kerala Legislature Secretariat, Thiruvananthapuram-33

The Director of Fisheries , Thiruvananthapuram.

The Managing Director, Matsyafed, Thiruvananthapuram Dr. Martin, Department of Economics, Maharajas College, Ernakulam

Finance Department (That Department is requested to nominate a competent

resourceful officer as Member in the Committee) The Additional Secretary to Government (Fisheries), Fisheries & Ports Department

The Deputy Registrar, Fisheries Department, Directorate of Fisheries, , Tvm-33 The Principal Accountant General (Audit), Kerala, Thiruvananthapuram

The Accountant General (A/E), Thiruvananthapuram

Stock file/Office copy

Copy to: The PS to Minister (F&R) The PA to Secretary (Fisheries) The PA to Additional Secretary (Fisheries)

Forwarded/By Order

Section Officer



സം ഗ്രഹം

മത്ത്യബന്ധന തുറമുഖ വകുപ്പ് - മത്ത്യഫെഡിന്റെയും ഫെഡറേഷനിൽ അഫിലിയേറ്റ് ചാനം - ശ്രീ.എം പ്രത്യേത്താനായി കമ്മിറ്റി റിപ്പോർട്ട് അംഗീകരിക്കുന്നു. - ഉത്തരവു പുറപ്പെടുവിക്കുന്നു.

മത്സ്യബന്ധനവും തുറമുഖവും (ബി) വകുപ്പ്.

보험을 하철로 하면 역사를 되고 하고 있는 것은 안 보이면 한 문학 학생들로 보고 보고 생각을 하는 것들은 사람들의 가장을 받고 말했다고 말했다.

സ. ഉ (സാധാ) നമ്പർ. 235 /11/മതുവ തിയതി , തി

- ത്രിയതി . തിരുവനന്തപുരം, 01-3¹⁻2011

പരാമർശം: 1., 25-3-2010 ലെ സ.ഉ.(സാധാ) നം, 242/10/മതുവ. 2. ക്രീ.എം.എം.ഷോനായി കമ്മിറ്റിയുടെ ശുപാർശകൾ

ഉത്തരവ്

കേരള നിയപ്പനും പണ്ണിക് അക്കനങ്ങ് കക്ഷിറ്റി (2006-07) യുടെ 27-ാമതു പ്രവവിക മരസുബേഡ്, ബണ്ഡികയിൽ, വ്യൂട്ടിജെ 40.00 സഹകരണസംഘങ്ങൾ എന്നിവയുടെ പ്രവർത്തനങ്ങൾ മെച്ചപ്പെടുത്തുന്നതിനെക്കുറിച്ച് പ്രേപവത്ക്കരിക്കാൻ നിമദ്ദേശിക്കുകയുണ്ടായി. കമ്മിറ്റി പഠിക്കുന്നതിന് 80) ആന്മതിൻപ്രകാരം മത്സ്യാഹുന്ധിന്റെയും ഫെഡറേഷനിൽ അഫിലിയേറ്റ് ചെയ്യ പ്രാഥമിക ഫിഷറീസ് സഹക്ഷത സംഘങ്ങളുടെയും പ്രവർത്തനങ്ങളെക്കുറിച്ച് പ*ിക്കുന്നതി*ന് ത്രാവ്യാപ്പുറ വിവര്ക്കുന്നു. വിവര്ക്കുന്നു വിവര്ക്കുന്നു വിവര്ക്കുന്നു. ഉത്തെവു പ്രകാരം ഒരു കമ്മിറ്റി പ്രേവത്ക്കരിച്ചു.

- സംഘങ്ങളെ കേരളത്തിലെ പ്രവാമിക DOWN സഹകരണ വരു പ്രവേദ്യാട്യവനാനത്തിൽ രൂട്ടുന്നായി. വിജ്ജിച്ച് - മുന്നു മേഖലകളിലെയും പ്രവേമിക രണ്യ സഹകരണ സംഘങ്ങളുമാൾ ചർച്ചകൾ നടത്തിയും വിവിധ വർഗ്ഗ ബംപ്വൂജന സംഘടനകളിൽനിന്നും സർക്കാരിതര സംഘടനകളിൽ നിന്നും നടത്തിയും, മത്സ്യഫെഡ് സയറകൂർ ബോർഡ് അംഗങ്ങൾ, ഉദ്യോഗസ്ഥർ, മത്സ്റവകുപ്പ് ഉദ്യോഗസ്ഥർ, വിവിധ ജിധ് ബാങ് പ്രതിനിധികൾ എന്നിവരുമായി ആശയവിനിമയം പ്രവർത്തവങ്ങൾ വാണിഴു സംഘണ്ടി സങ്ങർശിച്ചുട്ടു. വിവിധ വിലയിരുത്തുന്നതിന് വ്യവസായ സ്ഥാപനങ്ങളിൽ പഠനം നാത്തിയും, പ്രശ്നങ്ങൾ ആഴത്തിൽ പഠിച്ച് നിരവധി ശ്യപാർശകൾ ഉൾക്കൊളളുന്ന ഒരു സമഗ്ര റിപ്പോർട്ട് കമ്മിറ്റി സർക്കാരിനു സമർപ്പിച്ചു
- 3. കമ്മിറ്റിയുടെ റിപ്പോർട്ട് സർക്കാർ വിശദമായി പരിടേബിച്ചു. ശ്രീ എം.എം.മോനായി. എം.എൽ.എ ചെയർമാനായി മത്സ്യഫെഡ്. പ്രാഥലിക മത്സ്യ സഹകരണ സംഘങ്ങൾ എന്നിവയുടെ പ്രവർത്തനം മെച്ചപ്പെടുത്തുന്നതിനുളള പാനത്തിന് രൂപവര്ക്കർച്ച കമ്മിറ്റി സമർപ്പിച്ച റിപ്പോർട്ടിലെ ഈ ഉത്തരവിന്റെ അനുവന്നത്തിൽ പാധ്യന്ന ശുചാർക്കേൾ അംഗികരിച്ച് ഉത്തരവു പുറപ്പെടുവിക്കുന്നു.

4. ഈ ശുപാർശകൾ നടപ്പാക്കുന്നതു സംബന്ധിച്ച തുടർനടപടികൾ ഫിഷറീസ് ഡയറക്ടർ കൈക്കൊളളുന്നതായിരിക്കും.

> ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം, കെ.രാധാകൃഷ്ണൻ, അഡീഷണൽ സെക്രട്ടറി

്ശ്രീ.എം.എം. മോനായി എം.എൽ.എ (ആമുഖ കത്ത് സഹിതം) √കമ്മിറ്റിയിലെ മറ്റ് അംഗങ്ങൾ (ഫിഷറീസ് ഡെപ്യൂട്ടി ജിസ്ക്കാർ മുഖേന) ഫിഷറീസ് ഡയറക്ടർ,തിരുവനന്തപുരം-33 മാനേജിംഗ് ഡയറക്ടർ, മത്സ്വഫെഡ്,തിരുവനന്തപുരം-9 ഫിഷറീസ് ഡെപ്യൂട്ടി ജിേസ്കാർ , ഫിഷറീസ് ഡയറക്ടറേറ്റ്, തിരുവനന്തപുരം-33 സഹകരണ സംഘം ഭജിസ്കാർ, തിരുവനന്തപുരം-1 പ്രിൻസിപ്പർ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്) കേരളം, തിരുവനന്തപുരം-39 അക്കൗണ്ടന്റ് ജനറൽ. (എ ആന്റ് ഇ) കേരളം, തിരുവനന്തപുരം-39

പകർപ്പ്: ഫിഷറീസും രജിസ്ത്രേഷനും വകുപ്പു മന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറിക്ക് സെക്രട്ടറിയുടെ സി.എ-യ്ക്

ഉത്തുവിൻപ്രകാരം

സെക്ഷൻ ഓഫീസ്ർ.

അനുബന്ധം . 226/2011/മതുവ നമ്പർ സർക്കാർ

് റ് രാള്ച്ച് ഒധ്നാം യുന്നയിയിലെ (സാധാ) ഉത്തരവിന്റെ അനുബന്ധം)

ശ്രീ.എം.എം.മോനായി കമ്മിറ്റിയുടെ ശുപാർശകൾ

ജൂലൈ 2010 മൂതൽ ഡിസാബർ 15 വരെയുള്ള കാലയളവിൽ ഫിഷറീസ് വകുപ്പ്, സഹകരണ വകുപ്പ്, മത്സ്യവൈഡ്, പ്രാഥമിക സംഘങ്ങൾ, ഉദ്യോഗസ്ഥർ, ട്രേഡ് യൂണിയനൂകൾ, ബഹുജന വർഗ്ഗ് സംഘടനകൾ, സാമൂഹ്യപ്രവർത്തകർ, ബാങ്ക് പ്രതിനിധികൾ എന്നിവമുമായി കമ്മീഷൻ നടത്തിയ ചർച്ചകളുടെയും പരിശോധനകളുടെയും അടിസ്ഥാന്നത്തിൽ ഈ മേഖല യിലെ പ്രശ്നങ്ങളെ ആഴത്തിൽ മനസ്സിലാക്കാനും വിശകലനം ചെയ്യാനും സാധിച്ചു. കമ്മീഷനെ ഏൽപ്പിച്ച ദൗതൃത്തിന്റെ അടിസ്ഥാനത്തിൽ കണ്ടെത്തിയ പ്രശ്നങ്ങളെ ഉചിതമായ മീതിയിൽ താഴെ കൊടുക്കുന്നു. പ്രശ്നങ്ങളെ കമ്മീഷൻ വിശകലനം ചെയ്തതിന്റെ അടിസ്ഥാനത്തിൽ മത്സ്യഫെഡിന്റെ പ്രൊഫഷണനലിസം മെച്ചപ്പെടുത്തുകയെന്ന ലക്ഷ്യം മുൻനിർത്തി ച്ചേർന്നിട്ടുള്ള ശൂപാർശകളും പ്രശ്നത്തിന്റെ ചൂവട്ടിൽ പ്രത്യേകം ചേർത്തിരിക്കുന്നു.

ഈ മേഖലയിലെ ഏറ്റവും പ്രധാനപ്പെട്ട വിഭാഗം പ്രാഥമിക സഹകരണ സംഘ ങ്ങൾ അതിലെ ജീവനക്കാർ എന്ന നിലയ്ക്ക്, ഇവരുമായ ബന്ധപ്പെട്ട പ്രശ്നങ്ങളും ശുപാർശക ളും ആദ്യം കൊടുത്തിരിക്കുന്നു. തുടർന്ന് മത്സ്യഫെഡ്, സഹകരണ ഡിപ്പാർട്ടുമെന്റ്, മത്സ്യവ കൂപ്പ് എന്നിങ്ങനെ തരാതിരിച്ചു പ്രശ്നങ്ങളും ശൂപാർശകളും ഉൾക്കൊള്ളിച്ചിരിക്കുന്നു. പ്രവർത്തനങ്ങൾ പ്രാഥമിക സഹകരണസംഘങ്ങൾ

സഹകരണസംഘടങ്ങളുടെ എത്തിച്ചേരാൻ ^{ചെയ്യുമ്പോൾ} ഇവയുടെ പ്രവർത്തനത്തിൽ ഉദ്ദേശലക്ഷൃങ്ങൾ ക്ഷേമവികസന മത്സൂതൊഴിലാളി അടിയന്തിരമായി സംഘങ്ങളുടെ പ്രശ്നങ്ങളും വിശകലനം പ്രാഥമിക കൈകൊള്ളേണ്ട നടപടികളുമാണ് ഈ ഭാഗത്ത് ചർച്ച ചെയ്യുന്നത്. പോകേണ്ടതുണ്ട്. ബഹുദൂരം

്ര പ്രാർശ: ഒരു മത്സ്യ ഗ്രാമത്തിൽ ഒരു പ്രാഥമിക സംഘം

മത്സ്യ ഗ്രാമത്തിൽ ഒരു സംഘം എന്നനിലയിൽ നിജപ്പെടുത്താനായി കമ്മീഷൻ ശൂപാർശ ചെയ്യുന്നു. മത്സ്യ ഗ്രാമങ്ങളിൽ ഒന്നിൽ കൂടുതൽ സംഘങ്ങൾ ഉണ്ടെങ്കിൽ അവ പൊതുയോഗം വിളിച്ച് യോഗത്തിലെ സമമ്പയ തീരുമാനപ്രകാരം ഒരു മത്സ്യ ഗ്രാമത്തിൽ ഒരു മത്സ്യ തൊഴിലാളി ക്ഷേമ വികസന സഹകരണ സംഘം എന്ന നിലയിൽ നിജപ്പെടുത്തേണ്ടമാണ്. ഏമെങ്കിലും സംഘം സംയാജനത്തിന് ഇയ്യാ റല്ലെങ്കിൽ നിലവിലുള്ള സ്ഥിതി തൂടരാവുന്നതാണ്. ഈ ഭൂപരിധി നിർണ്ണയം നിയമാവലിയിൽ പ്രത്യേകം പരാമർശിക്കേണ്ടതുമാണ്.

2. ശൂപാർശ: ലേലകമ്മീഷൻ ഏകീകണോ

മ്മഞ്ച് നിജപ്പെടുത്തുന്നു. ഒരു ശതമാനം സാഘത്തിനും, ഒരു ശതമാനം ലേലത്തിന് ചുമതലപ്പെടുത്തു മേലിൽ ന്നയാളിനും, ഒരു ശതമാനം മത്സ്യഹെഡിനും മണ്ട് ശതമാനം മത്സ്യതൊഴിലാളികൾക്കുമായി ലേലകമ്മീഷൻ വിഹിതാ ചെയ്യപ്പെടണമെന്ന് ശൂപാർശ ചെയ്യുന്നു. മത്സ്യമെത്താഴിലാളികളുടെ വിഹിതമായ ബ്ലൈ ശതമാനത്തിൽ കുറയാത്ത മൂക വർഷത്തിൽ ഏകീകൃത സ്വഭാവത്തിൽ ഉത്സവ കാല്യളവിൽ അവർക്ക് ബോണസായി വിതരണം ചെയ്യേങ്ങമാണ്. ച്ല

3. ശൂപാർശ : ഇന്റേണൽ ഓഡിറ്റിംഗ്

സംഘത്തിന്റെ വാർഷിക പൊതുയോഗം പേർന്ന് ഓരോ വർഷവും ഭരണ സമ്മി യിൽപ്പെടാത്ത അംഗങ്ങളെ ഉൾപ്പെടുത്തി മൂന്ന് അംഗങ്ങളിൽ കൂടാത്ത ഓഡിറ്റ് സമിതിയെ തിര ഞ്ഞെടുക്കേണ്ടതാണ്. സാമ്പത്തിക വർഷം അവസാനിച്ച് ആറ് മാസത്തിനകം ഓഡിറ്റ് സമിതി സംഘം കണക്കുകൾ പരിശോധിച്ച് പൊതുയോഗം മൂമ്പാകെ ഓഡിറ്റ് റിപ്പോർട്ട് സമർപ്പിക്കണം. പത്ത് വർഷത്തിലേറെയായി പല സംഘങ്ങളുടേയും കണക്കുകൾ യാതൊരു പരിശോധനയ്ക്കും വിധേയമാകുന്നില്ല എന്നതുകൊണ്ടാണ് ഈ ജനകീയ ഓഡിറ്റംഗ് ശുപാർഗ് ചെയ്യുന്നത്. ഇതിനു പുറമേ സഹകരണ നിയമപ്രകാരമുള്ള ഡിപ്പാർട്ട്മെന്റ് ഓഡിറ്റിംഗും തുടരേണ്ടതാണ്.

4. ശൂപാർശ: സംഘങ്ങളുടെ അക്കൗണ്ടിംഗിനായി സോഫ്റ്റ്വെയർ വികസിപ്പിക്കുക.

വിദഗ്ദ്ധ സേവനം വിനിയോഗിച്ച് മത്സ്യഫെഡിന്റെ സംഘങ്ങൾക്കായി തയ്യാറാക്കിയ നിലവിലുളള കമ്പ്യൂട്ടർ സോഫ്റ്റ്വെയർ പാക്കേജ് ലളിതമാക്കി ഏകീകൃത അക്കൗണ്ടിംഗ് രീതി സംസ്ഥാനത്തുടനീളമുള്ള സംഘങ്ങളിൽ ഒരു ബ്രാൻഡ് നെയിമിൽ നടപ്പിലാക്കേണ്ടതാണ്. ഇത് ഉത്തരവാദപ്പെട്ട മത്സ്യഫെഡ് ആഫീസർ, മത്സ്യ വകുപ്പ് ആഫീസർ എന്നിവർ വിശദമായ പരിശോധന നടത്തി സംഘം ജീവനക്കാർക്ക് ഉപദേശങ്ങളും നിർദ്ദേശങ്ങളും യഥാസമയങ്ങളിൽ നല്കണം. മത്സ്യ വകുപ്പ് ആഫീസർമാർക്കായി മത്സ്യത്തൊഴിലാളി ക്ഷേമ വികസന സഹകരണ സംഘങ്ങൾ പരിശോധിയ്ക്കുന്നതിന് മത്സ്യഫെഡ് ലോഗ് ബുക്ക് തയ്യാറാക്കണം.

ശൂപാർശ : സംഘം ജീവനക്കാർക്ക് പ്രത്യേക പരിശീലനം 👙

സംഘം ജീവനക്കാർക്ക് വർഷത്തിൽ മൂപ്പത് ദിവസം കാര്യശേഷി – വൈദഗ്ദ്ധ്യം എന്നിവ വർദ്ധിപ്പിക്കുന്നതിന് National Institute for Fisheries Administration and Resource Management (NIFARM)ന്റെ സഹായത്തോടെ പ്രത്യേക പരിശീലനം നല്കണം. സഹകരണ ആശ യങ്ങൾ ഫലപ്രദമായി പ്രയോഗിക്കുന്നതിന് സഹകരണ തയങ്ങളെ സംബന്ധിച്ച് അംഗങ്ങൾ, ജീവനക്കാർ, ഭരണസമിതി അംഗങ്ങൾ എന്നിവർക്കാവശ്യമായ പരിശീലനവും നൽകണം.

േശുപാർശ : ലേഖക്കാരനെ നിയമിക്കുന്നതും കൂടിശ്ശീഖ പിമിക്കുന്നതും

മതിയായ ജാമ്യം നല്കി ജപ്തി നടപടികളുടെ വ്യക്തമായ കരാർ മുഖേന മാത്രമേ ലേലക്കാരനെ സംഘം നിയമിക്കാവു. വിപണനത്തിനുശേഷം മുന്നു ദിവസത്തിനുള്ളിൽ കൂടിശ്ശീഖ ഒടുക്കാനുള്ള നടപടികൾ സംഘം കൈക്കൊള്ളണം.

7. ശൂപാർശ : പൊതു പരസ്യം നൽകൂക.

തിരഞ്ഞെടുപ്പ് പൊതുയോഗം ഒഴികെയുള്ള സംഘം പൊതുയോഗം കുടുന്നതിന് പത്രപ്പര സ്യം ഒഴിവാക്കി, നോട്ടീസ് അംഗങ്ങൾക്ക് വിതരണം ചെയ്തും, സംഘത്തിന്റെ വ്യാപക അതിർത്തിയിൽ ബോർഡൂകൾ സ്ഥാപിച്ചും പൊതുയോഗം വിളിച്ചു കുട്ടേണ്ടതാണ്. സാമ്പത്തിക വർഷം അവസാനിച്ച് 11 മാസങ്ങൾക്കൂള്ളിൽ പൊതുയോഗം ചേർന്ന് കണക്കും റിപ്പോർട്ടും സമർപ്പിക്കേണ്ടതാണ്. പൊതുയോഗം വിളിച്ചു ചേർക്കാതിരിക്കുന്നത് സംഘം ഭരണസമിതിയുടെ വീഴ്ചയായി കണക്കാക്കി ഡിപ്പാർട്ട്മെന്റ് നടപടിയെടുക്കേണ്ടതാണ്.

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s. ശൂപാർശ : ബോധവത്ക്കണെ പരിപാടികൾ

സംഘങ്ങളെ കേന്ദ്രീകരിച്ച് മത്സ്യത്തൊഴിലാളികൾക്കിടയിൽ മത്സ്യഫെഡിന്റെ മേൽനോട്ട ത്തിൽ ഇൻഷൂറൻസ് ബോധവത്ക്കരണ പരിപാടികൾ നടത്തേണ്ടതാണ്.

ശൂപാർശ : നേഖിട്ട് മത്സൂ വിപണനം

മത്സൂഫെഡിന്റെ കൊച്ചിയിലുള്ള ഐസ് & ഫ്രീസിംഗ് പ്ലാന്റിലേയ്ക്ക് സംഘങ്ങൾ നേരിട്ട് മത്സൂവിപണനം ചെയ്യാനുള്ള സാധ്യതകൾ വിനിയോഗിക്കേണ്ടമാണ്.

10. ശുപാർശ : മൂലൂവർദ്ധിത ഉത്പന്നങ്ങളും വായ്പാ പദ്ധതികളും.

മത്സ്യഫെഡ്, സംഘം, അഡാക് എന്നിവ സംയൂക്തമായി ചിപ്പി, കക്കു. ശുദ്ധീകരിക്കൽ യൂണിറ്റുകൾ സ്ഥാപിക്കുക. കയറ്റുമതിയിൽ ലക്ഷ്യം മുൻനിർത്തിയുള്ള സാങ്കേതിക വിദ്യ ഈ യൂണിറ്റുകളിൽ നിഷ്കർഷിക്കണം. കേന്ദ്ര സമൂദ്ര മത്സ്യ ഗവേഷണ സ്ഥാപനത്തിൽ ഇവ ലങ്ടുമാണ്. ചിപ്പി, കക്കു, മത്സ്യ അച്ചാർ എന്നിവയുടെ യൂണീറ്റുകൾ കൂടുതൽ സ്ഥാപിച്ച് ആഭൃത്ത കമ്പോളത്തെ ലക്ഷ്യം വയ്ക്കണം. ഈ മേഖലയിൽ വിത്രണം ചെയ്യുന്ന മൈക്രോ ക്രെഡിറ്റ് പ്രസ്തൂത മൂല്യ വർദ്ധിത ഉത്പന്നങ്ങളുമായി ഇണക്കി നടപ്പിലാക്കുവാൻ ശ്രമിക്കണം.

തരാധത്വാ

11. ശൂപാർഗ: അംഗങ്ങൾക്ക് ഓപ്ഷൻ നൽകാനുള്ള അവസമം

മത്സ്യതൊഴിലാളികൾക്ക് അംഗത്ഥം ഒരു സംഘത്തിൽ മാത്രമായി നിജപ്പെടുത്തുക. മെമ്പറുടെ അംഗത്ഥം മെമ്പർ ആഗ്രഹിക്കുന്ന സംഘത്തിൽ നിലനിർത്തണം. അതായത് അംഗങ്ങൾക്ക് ഓപ്ഷൻ നൽകാനുള്ള അവസമം കൊടുക്കണം. അതോടുകൂടി മറ്റു സംഘങ്ങളിലെ മെമ്പർഷിറ്റ് നഷ്ടപ്പെടും. അവരുടെ ബാധ്യത സംഘങ്ങൾ ചർച്ച ചെയ്ത് പരിഹരിക്കേണ്ടതാണ്. ഇതിനായി രജിസ്ട്രാർ ആവശ്യമായ ഉത്തരവുകൾ പുറപ്പെടുവിക്കേ ങ്ങതും, ഉത്തരവിന് ശേഷം ആറു മാസത്തിനുള്ളിൽ ഓപ്ഷൻ ചെയ്യാതിരുന്നാൽ താമസിക്കുന്ന സ്ഥലത്തുള്ള സംഘത്തിൽ അംഗത്ഥം ചേർക്കുന്നതാണ്. തുടർന്ന് അംഗങ്ങൾക്ക് മറ്റു സംഘങ്ങളിൽ ബാധ്യതയും അംഗത്ഥവും ഇല്ലെന്ന് സ്വയം എഴുതി സാക്ഷ്യപ്പെടുത്തിയ സത്യപ്രസ്താവനയിൽ മാത്രമേ തുടർ നടപടികൾ അതത് മത്സ്വക്താഴിലാളി ക്ഷേമ വികസന സംഘങ്ങൾ സ്വീകരിക്കാവു. ആവശ്യമായ അന്വേഷണങ്ങളും സംഘങ്ങൾ പരസ്പരം നടത്തേ ങ്ങതുമാണ്.

12. ശൂപാർശ : അംഗബം നിഷേധിച്ചാൽ എടുക്കേണ്ട നടപടി ക്രമം.

മത്സ്യത്തൊഴിലാളികൾക്ക് സംഘത്തിൽ അംഗതാം നിഷേധിക്കൂകയാണെങ്കിൽ സഹകരണ അസിസ്റ്റ്വന്റ് മജിസ്ട്രാറിന് പരാതി നൽകേണ്ടതും, പ്രസ്തുത പരാതിയിന്മേൽ അമ്പേഷണം നടത്തി സഹകരണ ചട്ടപ്രകാരം അംഗതാം അനുവദിക്കേണ്ടതാണ്.

13. ശൂപാർശ: അംഗതാം നിജപ്പെടുത്തൽ

മത്സ്യതൊഴിലാളി ക്ഷേമ വികസന സംഘങ്ങളിലെ അംഗത്ഥം മത്സ്യത്തൊഴിലുള്ളികൾക്കായി മാത്രം നിജപ്പെടൂത്തൂക.

14. ശൂപാർശ : ലേലക്കാർ ജാംഗങ്ങൾ അഥവാ നോമിനൽ ജാംഗം

സഹകരണ സംഘം ലിസ്റ്റ് ചെയ്യൂന്ന ലേലക്കാരെ സംഘങ്ങളിൽ അംഗങ്ങളായോ/നോമിന്ത് അംഗങ്ങളായോ ചേർക്കാവൂന്നതാണ്.

15. ശൂപാർശ : ഡീസൽ പമ്പൂകൾ സ്ഥാപിക്കുക.

മത്സ്യഫെഡ് കൂടുതൽ ഡീസൽ പമ്പുകൾ സ്ഥാപിക്കുകയും ഇന്ധന വിതരണം കാര്യക്ഷമമാ ക്കുകയും ചെയ്യുക. സംഘങ്ങളിലൂടെ മത്സ്യഫെഡിന്റെ നേതൃത്വത്തിൽ മണ്ണെണ്ണ മത്സ്യത്തൊഴി ലാളികൾക്ക് വിതരണം ചെയ്യേണ്ടതാണ്. മത്സ്യത്തൊഴിലാളികൾക്ക് മണ്ണെണ്ണ വിതരണത്തിനുള്ള ഏജൻസിയായി മത്സ്യഫെഡിനെ നിയോഗിക്കേണ്ടതാണ്.

16. ശൂപാർശ: പ്രത്യേക സമിതി

സേവന വേതന വൃവസ്ഥകൾ പരിഷ്ക്കരിക്കുന്നതിന് പ്രത്യേക സമിതി രൂപീകരിയ്ക്കേണ്ടതാണ്. അതൂവരെ ഓരോ സംഘത്തിന്റേയും സാമ്പത്തിക വരുമാനത്തിന്ത്രുസ രിച്ച് രജിസ്ട്രാർ സംഘങ്ങളെ തരംതിരിച്ച് ആറുമാസത്തിനകം ശമ്പളം പുനർനിർണ്ണയിക്കേണ്ടതാ ണ്.

17. ശൂപാർശ : മത്സ്യത്തൊഴിലാളി വിഭാഗത്തിന് നിയമന പ്രാതിനിധ്യം

മത്സ്യത്തൊഴിലാളി പ്രാഥമിക സഹകരണ സംഘങ്ങളിലെ നിയമനങ്ങളിൽ അർഹമായ മത്സ്യത്തൊഴിലാളികൾക്കോ അവരൂടെ കൂടൂംബാംഗങ്ങൾക്കോ മൂൻഗണന നൽകണം.

മത്സ്വഹെഡ്

മത്സ്യഫെഡിന്റെ പ്രൊഫഷണലിസം ഇല്ലായ്മയാണ് PAC ചൂണ്ടികാണിച്ച മൂഖ്യ പ്രശ്നം. ഇതുമായി ബന്ധപ്പെട്ട പ്രശനങ്ങളും ശൂപാർശകളും ചുവടെ കൊടുക്കുന്നു.

18. ശുപാർശ: മത്സ്വഫെഡിന് പ്രവർത്തന സ്വാതന്ത്ര്യം നൽകൽ

മത്സുഫെഡിന് പ്രവർത്തന സ്വാതന്ത്ര്യം നൽകേണ്ടതാണ്. അനാവശ്യമായ വകു പ്പിന്റെ ഇടപെടലുകൾ ഒഴിവാക്കേണ്ടതും ഡിപ്പാർട്ട്മെന്റിൽ നിന്ന് ലഭിക്കേണ്ടതായ അനുവാദങ്ങ ളൂടെ കാലതാമസം ഒഴിവാക്കേണ്ടതുമാണ്. അപേക്ഷകൾ സ്വീകരിച്ച് ഒരു മാസത്തിനുള്ളിൽ രജി സ്ട്രാറുടെ തീരുമാനം അിറയിക്കേണ്ടതാണ്.

19. ശൂപാർശ: ഭരണചെലവ് നിയന്ത്രിക്കൽ

2006 - 07 ലെ ആഡിററ് ചെയ്ത കണക്കിനെ അവലാബിച്ചുള്ള സാജ്ഞകൾക്കു വിധേയമായാണ് ഈ ശൂപാർശ. മൊത്തവരുമാനത്തിലെ പലിശ ഒഴിവാക്കി മൊത്തലാഭവും, പല യിന വരുമാനവും പേർന്ന വരുമാനത്തിന്റെ 90 ശതമാനത്തിൽ ഭരണപരമായ ചെലവ് അടുത്ത് രണ്ടു വർഷങ്ങളിൽ നിജപ്പെടുത്തണം. തുടർന്നുള്ള മൂന്ന് വർഷം കൊണ്ടു ഇത് 80 ശത മാനത്തിലേക്കും അതിനെ തുടർന്നുള്ള അഞ്ച് വർഷം കൊണ്ടു 70ശതമാനത്തിലേക്കും നിജപ്പെ ടുത്തണം 20. ശൂപാർശ : ഡപ്യൂട്ടേഷൻ നിർത്തലാക്കുക,

നിലവിലുള്ളവരുടെ ഡെപ്യൂട്ടേഷൻ കാലാവധി അവസാനിക്കുന്ന മുറയ്ക്ക് മാനേ ജിംഗ് ഡയറക്ടർ ഒഴികെയുള്ള തസ്തികകളിൽ ഡെപ്യൂട്ടേഷൻ സമ്പ്രദായം നിർത്തലാക്കുക. നിലവിൽ ഡെപ്യൂട്ടേഷനു പ്രവർത്തിക്കുന്ന തസ്തികകളിൽ അൻപത് ശതമാനം നേമിട്ടും അൻപത് ശതമാനം നിലവിലുള്ള ജീവനക്കാരിൽ നിന്നും യോഗ്യതയുള്ളവരെ എഴുത്ത് പരീക്ഷ യുടെയും, ഇന്റർവ്യൂവിന്റേയും അടിസ്ഥാനത്തിൽ തൊട്ടുതാഴെയുള്ള ഫീഡർ കാറ്റഗറിയിൽ നിന്ന് പ്രദോഷൻ വഴി നിയമിക്കാവുന്നതാണ്. കാലക്രമത്തിൽ മാനേജിംഗ് ഡയറക്ടറുടെ തസ്തി കയിലേയ്ക്കുള്ള ഡെപ്യൂട്ടേഷനും അവസാനിപ്പിക്കേണ്ടതാണ്.

21. ശൂപാർശ: പൊതുഫണ്ട് വിനിയോഗം

മത്സ്യഹെഡിന്റെ നിയമാവലിയിൽ വിവരിക്കുന്ന ഉദ്ദേശ്യലക്ഷ്യങ്ങൾക്കനുസരി ച്ചുള്ള പദ്ധതികൾ മാത്രമേ മത്സ്യഹെഡ് ഏറ്റെടുക്കുവാൻ പാടുള്ളൂ. പുതിയ പ്രോജക്ടുകൾ ഏറ്റെടുക്കുമ്പോൾ പൊതുഫണ്ട് വനിയോഗിക്കാതെ ഗ്രാന്റ് തുടങ്ങിയ മറ്റു മാർഗ്ഗങ്ങൾ തേടണം. ടൂറിസം പോലുള്ള ഉദ്ദ്യേശലക്ഷ്യങ്ങൾക്കപ്പുറമുള്ള പ്രോജക്ടുകൾ ഏറ്റെടുക്കുന്നതിൽ നിന്നും മത്സ്യഫെഡ് പിൻതിരിയണം.

22. ശൂപാർശ : സമാപ്തീകരണം ധൃതഗതിയിലാക്കിയുള്ള നടപടി

ഇപ്പോൾ സമാപ്തീകരണത്തിന് ഇരിക്കുന്ന സംഘങ്ങളുടെ നടപടികൾ ഒരു വർഷ ത്തിനുള്ളിൽ പൂർത്തികരിക്കണം പ്രവർത്തന രഹിതമായ സംഘങ്ങളേയും കടലാസ് സംഘങ്ങ ളേയും സഹകരണ ചട്ടം 16 (3) പ്രകാരം ഒഴിവാക്കാൻ മത്സുഹെഡ് നടപടിയെടുക്കണം.

23. ശൂപാർശ : ഒരു മത്സുഗ്രാമത്തിൽ ഒരു സംഘം

ഒരു മത്സൂഗ്രാമത്തിൽ ഒരു പ്രാഥമിക സംഘം എന്നത്താത്തിന് വിധേയമായി വേണം പൂതിയ സംഘങ്ങൾക്ക് മജിസ്ട്രേഷനും അഫിലിയേഷനും മത്സുചെവഡ് നൽകേണ്ടത്. അതായത് സംഘങ്ങളില്ലാത്ത ഗ്രാമങ്ങളിൽ പുതിയതായി സംഘം അനുവദിക്കുമ്പോൾ പൊതു സംഘത്തിന് അനുമതി നൽകിയാൽ മതി വനിതാ സ്വാശ്രയ സംഘങ്ങളും ഗ്രൂപ്പുകളും പൊതു സംഘത്തിന്റെ കീഴിലായി സംഘടിക്കണം.

at. ശൂഹൻത : കൊല്ലയത് ഒരു വന ഹാഹ്ടറി

വലയുടെ ചോദനം (demand), പ്രദാനത്തെ (supply) അപേക്ഷിച്ചു വളരെ ഉയർന്ന തായതിനാൽ കൊല്ലത്തു ഒരു വല ഫാക്ടറി കൂടി തുടങ്ങണമെന്ന് ശുപാർശ ചെയ്യുന്നു. എറണാകുളത്ത് വല നിർമ്മാണ ശാലയുടെ ഉല്പാദനക്ഷമതയും, ഉല്പാദനവും കൂട്ടുന്നതിനുള്ള നടപടികളും സ്വീകരിയ്ക്കേണ്ടതാണ്.

25. ശൂപാർശ : വൈവിധ്യവത്ക്കരണം

ഐസ് പ്രേമീസിംഗ് പ്ലാന്റ് കൂടുതൽ വൈവിധ്യവത്ക്കരണ നടപടികൾ സ്വീകത്രം കണ്ടെമന്ന് ശൂപാർശ ചെയ്യുന്നു. ഐസ് പ്രേമീസിംങ് പ്ലാന്റിനോട് ചേർന്നുള്ള കായലിന്റെ ഭാഗം പരമ്പമാഗത യന്ത്രവത്കൃത യാനങ്ങൾ കെട്ടിയിടുന്നതിന് ഉപയോഗപ്പെടുത്തിയാൽ, ന്യായമായ വാടക ഈടാക്കി പൂതിയ വരുമാന മാർഗ്ഗം കണ്ടെത്താം. കൊച്ചിയിലെ യന്ത്രവത്കൃത മത്സ്വബന്ധന യാനങ്ങൾക്ക് ഇന്ധന വിതരണം ഐസ്റ്റ്ഫ്രീസിംഗ് പ്ലാന്റിന് നടത്താവൂന്നതാണ്. സഹകരണ നീതി സ്റ്റോറുകളുമായി സഹകരിച്ച് അവശ്യ ക്ഷേട്യ വസ്തുക്കളുടെ വിതരണം ഈ പ്ലാന്റു വഴി നടത്താവൂന്നതാണ്. നല്ല മത്സ്യം ഉപഭോക്താക്കളിൽ എത്തിക്കുന്നതിനും നല്ല ഐസ് വിതരണത്തിനും ഈ പ്ലാന്റിന് ഏറ്റെടുക്കാവുന്നതാണ്.

26. ശൂപാർശ : ഒരു സഹകരണ കമ്പനി സ്ഥാപിക്കൽ.

മത്സുഫെഡിന് കീഴിൽ മത്സുവിവേങ്ങളുടെ സാഭരണത്തിന് മൂലുവർദ്ധിത ഉത്പ ന്നങ്ങളുടെ ഉത്പാദനത്തിനും, വിതരണത്തിനും, ഒരു സഹകരണ കമ്പനി മൂപികരിക്കണമെന്ന് കമ്മീഷൻ ശൂപാർശ ചെയ്യുന്നു. പ്രാഥമിക സംഘങ്ങൾക്കും മത്സുഫെഡിനുമായി 50:50 എന്ന ആനുപാതത്തിൽ ഓഹരികൾ നൽകേണ്ടതാണ്. ഈപൂതിയ കമ്പനിയ്ക്ക് കൊച്ചിയിലെ മത്സു മേഖലയിൽ നേരിട്ട് ഇടപെട്ടുകൊണ്ട് പുതിയ അദ്ധ്യായം തൂന്നിച്ചേർക്കാൻ കഴിയും.

27. ശൂപാർഗ : ബാങ്കുകളിൽ നിന്ന് വാന്ത്പ ലഭിക്കുന്നതിനുള്ള മാതുകകൾ

സംഘത്തിനുകീഴിൽ കൂട്ടായ ഉടമസ്ഥതയിൽ വള്ളങ്ങൾക്ക് ചൂമുങ്ങിയത് മൂലധന വായ്പ അറുപത് ശതമാനം പൊതു വാണിജ്യ ബാങ്കുകളിൽ നിന്ന് ലഭ്യമാക്കണം. സംസ്ഥാനത്തെ ലീഡ് ബാങ്കുകളുമായി നടത്തിയ ചർച്ചയിൽ സംഘത്തിന്റെ കീഴിൽ അംഗങ്ങളുടെ കൂട്ടായ ഉത്തവോദി ത്വത്തിൽ മൂലധന വായ്പ നൽകുന്നതിന് സന്നദ്ധത പ്രകടിപ്പിക്കുകയുണ്ടായി. അംഗങ്ങൾ സാശ്രയ ഗ്രൂപ്പുകളായി സംഘടിച്ച് വായ്പാപേക്ഷ സംഘങ്ങൾ മൂദ്ധേന നൽകുകയും മത്സ്വ ഫെഡ് ശുപാർശ ചെയ്യുന്ന മുറയ്ക്ക് വായ്പകൾ നൽകാമെന്നുമുള്ള ബാങ്കുകളുടെ സന്നദ്ധത മത്സ്വഫെഡ് പ്രയോജനപ്പെടുത്തേണ്ടതാണ്. ഇതിന് അനുയോജ്യമായ മാതുകാപദ്ധതി, ലളിത മായ ജാമ്യവ്യവസ്ഥകൾക്ക് വിധേയമായി, മത്സ്വഫെഡ് തയ്യാറാക്കി ലീഡ് ബാങ്കുകൾക്കും ജില്ലാ സംസ്ഥാന സഹകരണ ബാങ്കുകൾക്കും സമർപ്പിക്കേണ്ടതാണ്. ഇതുവഴി ഇന്നനുഭവിച്ചുകൊണ്ടിരി ക്കുന്ന വായ്പാ അപര്യാപ്തെ പരിഹരിക്കാം. പദ്ധതി തയ്യാറായത്തിനുശേഷം സർക്കാർ മുൻകൈ എടുത്ത് സംസ്ഥാനത്തെ ലീഡ് ബാങ്കുകളുടേയും ജില്ലാ സംസ്ഥാന സഹകരണ ബാങ്കുകൾക്കാന്നു ബാങ്കുകളുടേയും തോഗം വിളിച്ചു കുട്ടണം.

28. ഗൂപാർഗാ : ഗ്രാന്യൂപംൾ ന**തി**കൂക,

സ്വന്തമായി ഭൂമിയുള്ള സംഘങ്ങൾക്ക് കെട്ടിടം, കമ്പ്യൂട്ടർ എന്നിവ വാങ്ങുന്നതിന് ഗ്രാന്റുകൾ മത്സ്യഫെഡ് അനുവദിയ്ക്കണം.

28. ശൂപാർശ് : സ്പെഷ്യൽ റൂൾസ് അംഗീകമിക്കൽ.

പിഎസ്.സി യൂടെ സ്പെഷ്യൽ റൂൾസ് വേഗം അംഗീകരിക്കാനുള്ള നട്ടപടികൾ സർക്കാർ കൈക്കൊള്ളണം. അൻപത് ശതമാനം പ്രാഥരിക സംഘങ്ങളിലെ ജീവനക്കാരക്ക് സംവരണം ചെയ്യാനായി ശൂപാർശ ചെയ്യുന്നു.

മത്സ്യവകുപ്

30. ശൂപാർശ : ജോയിന്റ് മജിസ്ട്രാർ തസ്തിക സൃഷ്ടിക്കൽ.

മത്സ്യവകുപ്പിന്റെ ഡയറക്ടറിൽ നിക്ഷിപത്മായിരിക്കുന്ന ഫംഗ്ഷണൽ രജിസ്ട്രാർ പദവി തൂടരുക. രജിസ്ട്രാറുടെ പ്രവർത്തനം മെച്ചപ്പെടുത്തുന്നതിന് രജിസ്ട്രാറുടെ കീഴിൽ ജോയിന്റ് രജിസ്ട്രാർ തസ്തിക സൂഷ്ടിച്ച് ഡിപ്പാർട്ട്മെന്റിനെ സ്വതന്ത്രമാക്ക് ശക്തിപ്പെടുത്തുക.

31. ശൂപാർശ : ലാൻഡിംഗ് സെന്ററുകളുടെ നിർമ്മാണം.

ഓരോ പ്രധാനപ്പെട്ട രത്സ്യബന്ധന കേന്ദ്രങ്ങളിലും അനുയോജ്യമായ വിധത്തിൽ രത്സ്യ ലാന്റിംഗ് കേന്ദ്രങ്ങൾ പണിയുന്നതിന് സർക്കാരിനു കഴിയണം. വൈപ്പിൻ, അഴിക്കൽ (കായംകു ളം), നീണ്ടകര, ബേക്കൽ (കാസർകോഡ്) എന്നിവടങ്ങളിൽ ലാൻഡിംഗ് സെന്ററുകൾ സ്ഥാപ്പി ക്കുന്നതിന് ശൂപാർശ ചെയ്യുന്നു. ലാൻഡിംഗ് സെന്ററിന്റെ ഭരണ സമിതിയിൽ മത്സ്യഫെഡിനും മത്സ്യത്തൊഴിലാളി ക്ഷേമ വികസന സഹകരണ സംഘങ്ങളേയും പങ്കാളികളാക്കണം. ഇതിനായി മൂലധന ചെലവു കണ്ടെത്തുന്നതിനും തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളും, മത്സ്യഫെഡും, മത്സ്യ വകുപ്പും പദ്ധതികൾ തയ്യാറാക്കണം. സാമ്പത്തിക മൂലധനം വായ്പയായി

32. ശൂപാർശ : ലേല മേൽനോട്ട സെൽ

മത്സുവകുപ്പ് മൂൻകൈ എടുത്ത് 'ലേല മേൽനോട്ട സെൽ⁵ (Auction Monitoring Cell) സംഘങ്ങൾ മുഖേന നടപ്പിലാക്കണം.

സഹകരണ വകുപ്പ്

33. ശൂപാർശ : ജോയിന്റ് ജിസ്ട്രാർ തസ്തിക സൃഷ്ടിക്കൽ

സഹകരണ ഡിപ്പാർട്ട്മെന്റിന്റെയും, മത്സ്യവകുപ്പിന്റെയും പ്രവർത്തനങ്ങൾ മാബ ികമായി വേറിട്ടതായിരിക്കണമെന്ന കാഴ്ചപ്പാടിലും, അതേ സമയം വകുപ്പിന്റെ മേൽനോട്ടം നഷ്ട പ്പെടാതിരിക്കുകൂയം വേണമെന്ന ലക്ഷ്യത്തിൽ സംസ്ഥാനതലത്തിൽ ഫംഗ്ഷണൽ മെടിസ്ട്രാറായ ഡയറക്ടറൂടെ കീഴിൽ ജോയിന്റ് മെടിസ്ട്രാർ മസ്മിക സൃഷ്ടിച്ച് സഹകരണ രംഗത്തിന്റെ പ്രവർത്തനം സഹകരണ ആക്ട് പ്രകാരം നിർവ്വഹിക്കണമെന്ന് ശൂപാർശ ചെയ്യുന്നു. സംഘങ്ങ ളുടെ പരിപൂർണ്ണമായ ചൂമതലമാത്രമായിരിക്കും ജോയിന്റ് രജിസ്ട്രാറിൽ നിക്ഷിപ്തമാകുക. ജോയിന്റ് മെടിസ്ട്രാറിനെ സഹായിക്കുന്നതിനായി സീനിയർ സഹകരണ ഇൻസ്പെക്ടർ ഉൾപ്പെ ടെയുള്ള നിലവിലുള്ള സംവിധാനം തുടരുക.

34. ശൂപാർഗം: മൂന്ന് AR മാമുടെ തസ്തിക സൂഷ്ടിക്കൽ

സഹകരണ ഡിപ്പാർട്ടുമെന്റിലെ ജീവനക്കാരിൽ ഏൽപ്പിച്ചിരിക്കുന്ന സഹകര ണേതര ജോലികളിൽ നിന്നും മൂക്തരാക്കി സഹകരണ ജോലി മാത്രം ഏൽപ്പിക്കുക. 10 മത്സൃജി ല്ലകളിലും AR മാരൂടെ പ്രവർത്തനം അനിവാര്യമായതിനാൽ, 10 AR കളും ആവശ്യമാണ്. നിലവി ലള്ളൂ ഏഴ് AR മാരെ കുടാതെ രൂന്ന് AR മാരൂടെ തസ്തികകൾ കൂടി സൂഷ്ടിച്ചു പ്രശ്നം പരിഹരിക്കാൻ കമ്മീഷൻ ശുപാർശ ചെയ്യുന്നു. സഹകരണ ആക്ട് പ്രകാരമുള്ള രജിസ്ട്രാറുടെ ഡെലി ഗേറ്റ് ചെയ്യപ്പെട്ടിട്ടുള്ള ചൂമതലകൾ ഇപ്രകാരമുള്ള AR മാരിൽ നിക്ഷിപ്തമായിരിക്കും. അതിന് പുറമെ സൗത്ത് സോണിലെ AR നെ തിരുവനന്തപുരം ജില്ലയുടെയും, സെൻട്രൽ സോൺ AR ന് എറണാകുളം ജില്ലയുടെയും, നോർത്ത് സോൺ AR ന് കോഴിക്കോട് ജില്ലയുടെഴുചുമതല കൂടി വഹിക്കണം. കണ്ണൂർ ജില്ലയിൽ 13 സംഘങ്ങൾ മാത്രം ഉള്ളതിനാൽ പാലക്കാടിന്റെ ചുമതല കണ്ണൂർ ജില്ലയിലെ AR ന് കൊടുക്കാൻ ശുപാർശ ചെയ്യുന്നു.

ഏകോപന നിർദ്ദേശങ്ങൾ

35. ശൂപാർശ : ഏകോപന നടപടികൾ

മത്സ്യവകുപ്പ്, മത്സ്വഫെഡ്, മറ്റു ഇതര ഏജൻസികൾ എന്നിവയുടെ പ്രവർത്തന ഏകോപനത്തിനായി മത്സ്യവകുപ്പ് നടപടികൾ സ്വീകരിക്കുക.

36. ശൂപാർശ : ജോയിന്റ് ഇൻസ്പെക്ഷൻ

മത്സ്യഹെഡിലെ ഉദ്യോഗസ്ഥനും ഡിപ്പാർട്ട്മെന്റിന്റെ ഉദ്യോഗസ്ഥനും സംയുക്ത മായി സംഘങ്ങൾ പരിശോധിച്ച് റിപ്പോർട്ട് മജിസ്ട്രാർക്ക് മത്സ്യഫെഡ് നൽകണം. മൂന്ന് മാസ ത്തിലൊമിക്കൽ ഡിപ്പാർട്ട്മെന്റ്, മത്സ്യഫെഡ് ഉദ്യോഗസ്ഥമുടേയും സംഘം പ്രസിഡന്റ്, സെക്രട്ട റിമാമുടേയും യോഗം അസിസ്റ്റന്റ് മജിസ്ട്രാർമാർ വിളിച്ചുചേർത്ത് പ്രശ്നങ്ങൾ ചർച്ച ചെയ്യണം.

സർക്കാർ കൈകൊളേളങ്ങ നടപടികൾ

സർക്കാരിന്റെ ഇടപെടൽ മത്സ്യമേഖലയിൽ വർദ്ധിച്ചു വരുന്നത് ശുഭോദർക്കമാ ണ്. ഇത് ഇനിയും മെച്ചപ്പെടുത്തുന്നതിലേയ്ക്കായി കമ്മീഷൻ താഴെപറയുന്ന ശൂപാർശകൾ സമർപ്പിക്കുന്നു.

- ലെച്ചപ്പെട്ട പ്രവർത്തനം കാഴ്ചവെയ്ക്കുന്ന i40 സംഘങ്ങളെങ്കിലും ഉള്ളതായി കമ്മീഷൻ മനസ്സിലാക്കുന്നു. ഇവർക്ക് ഓരോ കമ്പ്യൂട്ടറും മത്സ്യഹെഡിന്റെ അക്കൗണ്ടിംഗ് സോഫ്റ്റ് വെയറും വിതരണം ചെയ്യുക.
- പ്രസ്തുത സംഘങ്ങളിൽ സ്വന്തമായി ഭൂമിയുള്ള സംഘങ്ങൾക്ക് കെട്ടിടം, കമ്പ്യൂട്ട -റൈസേഷൻ എന്നിവയ്ക്കായി ഗ്രാന്റ് നൽകൂക. കെട്ടിടത്തോടു കൂടിയ ഭൂമിവാങ്ങുന്ന തിനും ഗ്രാന്റ് അനുവദിക്കണം.
- ലേലത്തിൽ കൂടുതൽ സംഘങ്ങളേയും, ലേലക്കാരേയും ആകർഷിക്കാനായി ഒരു ശതമാനം മാച്ചിംഗ് ഗ്രാന്റ് നൽകാമെന്നുള്ള നിലവിലെ നിർദ്ദേശം നടപ്പിലാക്കുകച്ചു

- ഒവെപ്പിൻ (എറണാകുളം), അഴീക്കൽ (കായംകൂളം), ബേക്കൽ (കാസർകോഡ്) തുടങ്ങിയ പ്രധാനപ്പെട്ട മത്സൂബന്ധന കേന്ദ്രങ്ങളിൽ പരമ്പരാഗമ യന്ത്രവൽകൃത യാന ങ്ങൾ അടുപ്പിക്കുന്ന വിധത്തിൽ ലാൻഡിംഗ് സെന്ററൂകൾ പണിയുക.
- ടെ അസിസ്റ്റന്റ് മജിസ്ട്രാർ, മത്സ്യഫെഡ് പ്രതിനിധി, പ്രദേശിക്ക് സംഘം പ്രതിനിധി എന്നിവരെക്കൂടി ഉൾപ്പെടുത്തിക്കൊണ്ട് ലാൻഡിംഗ് സെന്ററുകളുടെ ഭമണത്തിനായി ഒരു 'പങ്കാളിത്ത പരിപാലന കമ്മിറ്റിയെ' നിയമിക്കുക.
- ഒൗട്ട്ബോർഡ് എഞ്ചിന്റെ ലൈസൻസ്വമായി ബന്ധപ്പെട്ട പ്രശ്നത്തിൽ മൂന്ന് മാസ ത്തിനകം തീർപ്പ് കൽപ്പിക്കൂക.

7.

- പ്രധാനപ്പെട്ട മത്സൂബന്ധന കേന്ദ്രങ്ങൾ മത്സുഹെഡിന്റെ നേതൃത്വത്തിൽ സട്രേലം വഴി മണ്ണെണ്ണ വിതരണം ചെയ്യുന്നതിന് സർക്കാർ സഹായകരമായ നിലപാടെടുക്കുക.
- കൂടുതൽ ബാങ്ക് വായ്പ മത്സൂത്തൊഴിലാളികൾക്ക് ലഭ്യമാകുന്നതിന് മത്സൂഫെഡ് അനുയോജ്യമായ മാതൃക തയ്യാറാക്കിയാൽ ഉടൻ ലീഡ് ബാങ്ക്, സംസ്ഥാന ജില്ലാ സഹക രണ ബാങ്ക് എന്നിവരുടെ യോഗം വിളിച്ച് പ്രസ്തുത മാതൃക നടപ്പിലാക്കാനുള്ള നടപടി കൾ സ്വീകരിക്കുക.
- ഓരോ അഞ്ച് വർഷം കുടുമ്പോഴും മത്സ്യഫെഡിന്റെ പ്രവർത്തനം വിലയിരുത്തു വാനായി പുറം ഏജൻസിയെക്കൊണ്ട് പഠനം നടത്തുക.

lengakunanis Sectron Office